



## The Tamil Nadu Payment of Salaries Act, 1951

Act 20 of 1951

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THE TAMIL NADU PAYMENT OF SALARIES  
ACT, 1951.

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<sup>1</sup>[TAMIL NADU] ACT XX OF 1951.<sup>2</sup>

[THE <sup>1</sup>[TAMIL NADU] PAYMENT OF SALARIES<sup>3</sup> [ \* \*  
\* \* \*] ACT, 1951]

(Received the assent of the Governor on the 10th September 1951; first published in the Fort St. George Gazette on the 11th September 1951.)

An Act to provide for the salaries and allowances of Ministers, the Speaker and the Deputy Speaker, the Chairman and the Deputy Chairman, Parliamentary Secretaries<sup>4</sup>[Leaders of the Opposition, Chief Government Whip, Government Whip] and Members of the Legislative Assembly and of the Legislative Council, <sup>5</sup>[ \* \* \* ].

WHEREAS it is expedient to provide by an Act of the Legislature for the salaries and allowances of Ministers, the Speaker and the Deputy Speaker, the Chairman and the Deputy Chairman, Parliamentary Secretaries<sup>4</sup>[Leaders of the Opposition, Chief Government Whip, Government Whip] and members of the Legislative Assembly and of the Legislative Council ;

<sup>6</sup>[ \* \* \* ].

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup> For Statement of Objects and Reasons, see *Fort St. George Gazette* Extraordinary, dated the 25th August 1951, Part IV-A, pages 145—147.

<sup>3</sup> The words "and Removal of Disqualifications" were omitted by section 3(3) of the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967 (Tamil Nadu Act 3 of 1967), which was deemed to have come into force on the 1st day of April 1964.

<sup>4</sup> These words were inserted by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970), which was deemed to have come into force on the 1st June 1970.

<sup>5</sup> The words "and for the removal of certain disqualifications" were omitted by section 3(1) of the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967 (Tamil Nadu Act 3 of 1967), which was deemed to have come into force on the 1st day of April 1964.

<sup>6</sup> This paragraph was omitted by section 3(2) of the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967 (Tamil Nadu Act 3 of 1967), which was deemed to have come into force on the 1st day of April 1964.

It is hereby enacted as follows :—

Short title. 1. This Act may be called the <sup>1</sup>[Tamil Nadu] Payment of Salaries <sup>2</sup>[\* \* \* \*] Act, 1951.

Definitions. 2. In this Act—

(1) 'Chairman' and 'Deputy Chairman' mean the Chairman and Deputy Chairman respectively of the Legislative Council.

(2) 'Speaker' and 'Deputy Speaker' mean the Speaker and Deputy Speaker respectively of the Legislative Assembly.

Salaries and allowances of Ministers.

3. There shall be paid to the Chief Minister and to each of the other Ministers who are members of the Governor's Council of Ministers a salary of one thousand rupees per mensem, <sup>3</sup>[and a house rent allowance of two hundred and fifty rupees per mensem] ; but the house rent allowance shall not be paid to any Minister if he occupies a house provided by the State Government free of rent.

Salaries and allowances of the Speaker and Deputy Speaker.

4. (1) There shall be paid to the Speaker a salary of one thousand rupees per mensem <sup>4</sup>[and a house rent allowance of two hundred and fifty rupees per mensem] ; but the house rent allowance shall not be paid to the Speaker if he occupies a house provided by the State Government free of rent.

<sup>1</sup> These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup>The words "and Removal of Disqualifications" were omitted by section 3(3) of the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967 (Tamil Nadu Act 3 of 1967), which was deemed to have come into force on the 1st day of April 1964.

<sup>3</sup> These words were substituted for the words "a house rent allowance of two hundred and fifty rupees per mensem and a conveyance allowance of two hundred and fifty rupees per mensem" by section 2 of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973).

<sup>4</sup> These words were substituted for the words "a house rent allowance of two hundred and fifty rupees per mensem and a conveyance allowance of two hundred and fifty rupees per mensem" by section 3 (a) of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973).

<sup>1</sup>[(2) There shall be paid to the Deputy Speaker a salary of seven hundred and fifty rupees per mensem and a house rent allowance of one hundred rupees per mensem; but the house rent allowance shall not be paid to the Deputy Speaker if he occupies a house provided by the State Government free of rent.]

5. (1) There shall be paid to the Chairman a salary of Salaries and one thousand rupees per mensem, <sup>2</sup>[and a house allowances rent allowance of two hundred and fifty rupees per mensem]; Chairman and Deputy man if he occupies a house provided by the State Govern- Chairman. ment free of rent.

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<sup>1</sup>For original sub-section (2), the following sub-section was substituted by section 3 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970), which was deemed to have come into force on the 1st June 1970:—

“(2) There shall be paid to the Deputy Speaker a salary of five hundred rupees per mensem, a house rent allowance of one hundred rupees per mensem and a conveyance allowance of one hundred rupees per mensem.” In the said sub-section (2) as so substituted, for the words “a conveyance allowance of one hundred rupees per mensem”, the words “a conveyance allowance of two hundred rupees per mensem” were substituted by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971). Again, the words “and a house rent allowance of one hundred rupees per mensem” were substituted for the words “a house rent allowance of one hundred rupees per mensem and a conveyance allowance of two hundred rupees per mensem” by section 3 (b) the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973). The present sub-section (2) was substituted by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

<sup>2</sup>These words were substituted for the words “a house rent allowance of two hundred and fifty rupees per mensem and a conveyance allowance of two hundred and fifty rupees per mensem” by section 4(a) of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973).

<sup>1</sup>[(2) There shall be paid to the Deputy Chairman a salary of seven hundred and fifty rupees per mensem and a house rent allowance of one hundred rupees per mensem; but the house rent allowance shall not be paid to the Deputy Chairman if he occupies a house provided by the State Government free of rent.]

Salaries and allowances of Parliamentary Secretaries.

<sup>2</sup>[6. (1) There shall be paid to the Chief Parliamentary Secretary, if there is one, a salary of eight hundred and fifty rupees per mensem and a house rent allowance of one hundred rupees per mensem and to each of the other Parliamentary Secretaries a salary of seven hundred and fifty rupees per mensem, and a house rent allowance of one hundred rupees per mensem; but the house rent allowance shall not be paid to the Chief Parliamentary Secretary and to the Parliamentary Secretaries, if they occupy a house provided by the State Government free of rent.

(2) There shall also be paid to each of the Parliamentary Secretaries, including the Chief Parliamentary Secretary a conveyance allowance of one hundred and fifty rupees per mensem.]

<sup>1</sup>For sub-section (2), the following sub-section was substituted by section 4 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970), which was deemed to have come into force on the 1st June 1970 :—

“(2) There shall be paid to the Deputy Chairman a salary of five hundred rupees per mensem, a house rent allowance of one hundred rupees per mensem and a conveyance allowance of one hundred rupees per mensem.”

In the said sub-section (2) as so substituted, the words “a conveyance allowance of two hundred rupees per mensem” were substituted for the words “a conveyance allowance of one hundred rupees per mensem” by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971). Again the words “and house rent allowance of one hundred rupees per mensem” were substituted for the words “a house rent allowance of one hundred rupees per mensem and a conveyance allowance of two hundred rupees per mensem” by section 4(b) of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973). The present sub-section (2) was substituted by section 3 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

<sup>2</sup>This section was substituted for the original section by section (4) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.



<sup>1</sup>[6.A. <sup>2</sup>(1) There shall be paid to the Leader of Opposition in the Legislative Assembly and to the Leader of the Opposition in the Legislative Council a salary of seven hundred and fifty rupees per mensem and a house rent allowance of one hundred rupees per mensem; but the house rent allowance shall not be paid to the Leader of the Opposition in the Legislative Assembly and to the Leader of the Opposition in the Legislative Council if they occupy a house provided by the State Government free of rent :

Salaries and allowances of Leaders of opposition and Government whip.

Provided that clause (a) of sub-section (1) of section 12 shall not apply to the holders of the offices mentioned in this sub-section.]

(2) There shall be paid to the Chief Government Whip in the Legislative Assembly and to the Government Whip in the Legislative Council in addition to the salary to which they are entitled under section 12 <sup>3</sup>[a house rent allowance of one hundred rupees per mensem].

<sup>1</sup> The original section 6-A, which was inserted by section 2 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962), was renumbered as section 6-B and this section was inserted by section 5 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970), which was deemed to have come into force on the 1st June 1970. The words "and a house rent allowance of one hundred rupees per mensem" were substituted for the words "a house rent allowance of one hundred rupees per mensem and a conveyance allowance of one hundred rupees per mensem" in sub-section (1) by section 5 (a) of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973)

<sup>2</sup> This sub-section was substituted for the following sub-section by section 5 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978 :—

"(1) There shall be paid to the Leader of the Opposition in the Legislative Assembly and to the Leader of the Opposition in the Council a salary of five hundred rupees per mensem, a house rent allowance of one hundred rupees per mensem and a conveyance allowance of one hundred rupees per mensem."

<sup>3</sup> These words were substituted for the words "a house rent allowance of one hundred rupees per mensem and a conveyance allowance of one hundred rupees per mensem" by section 5 (b) of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973).



Houses to be furnished and maintained at the cost of Government in certain cases.

<sup>1</sup>[6 B. (1) Where a Minister, <sup>2</sup>[the Speaker, the Deputy Speaker, the Chairman, the Deputy Chairman, the Chief Parliamentary Secretary, a Parliamentary Secretary, the Leader of the Opposition in the Legislative Assembly or the Leader of the Opposition in the Legislative Council] occupies any house provided by the State Government free of rent, such house shall, at the cost of the State Government, be furnished and maintained and be provided with such amenities as may be prescribed.

*Explanation.*—For the purposes of this sub-section ‘maintained’ in relation to a house includes paying local rates and taxes and providing electricity and water.

(2) Where a Minister, <sup>3</sup> [the Speaker, the Deputy Speaker, the Chairman, the Deputy Chairman, the Chief Parliamentary Secretary, a Parliamentary Secretary, the Leader of the Opposition in the Legislative Assembly, or the Leader of the Opposition in the Legislative Council is paid a house rent allowance under sections 3, 4, 5, 6 or 6-A], as the case may be, the house which he occupies in the City of Madras shall, at the cost of the State Government, be furnished and be provided with such amenities as may be prescribed :

Provided that such cost shall not exceed such limits as may be prescribed.]

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<sup>1</sup> The original section 6-A, which was inserted by section 2 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962), was renumbered as section 6-B by section 5 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970), which was deemed to have come into force on the 1st June 1970.

<sup>2</sup> These words were substituted for the words “the Speaker or the Chairman” by section 6 (i) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

<sup>3</sup> This expression was substituted for the expression “the Speaker or the Chairman is paid a house rent allowance under section 3, 4 or 5” by section 6 (ii) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

7. <sup>1</sup>[(1)] The State Government may from time to time provide suitable conveyances for the use of the <sup>1</sup>[Ministers, the Speaker, the Deputy Speaker, the Chairman, the Deputy Chairman, the Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly and the Government Whip in the Legislative Council subject to the provisions of sub-section (2) and <sup>2</sup>[to such rules] as may be made by the State Government regarding the maintenance and repair of, and the supply of petrol for, such conveyances].

Conveyances to be provided for Ministers, the Speaker and the Chairman.

<sup>3</sup>[(2) The State Government shall meet—

(i) any liability arising with effect on and from the 3rd December 1953 out of the use of any conveyance provided under sub-section (1) incurred to third parties by a Minister, the Speaker or the Chairman, as the case may be, or any person in his employment; and

(ii) any liability arising with effect on and from the 1st June 1970 out of the use of any conveyance provided under sub-section (1) incurred to third parties by the Deputy Speaker, the Deputy Chairman, the Leader of the Opposition in the Legislative Assembly, the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly, or the Government Whip in the Legislative Council, as the case may be, or any person in his employment.]

8. A Minister, the Speaker, the Chairman or a Parliamentary Secretary shall—

(a) in respect of the journey for assuming office, to the City of Madras, from his usual place of residence in the State, if it is outside the City, and

Travelling allowances of Ministers etc., on assuming and relinquishing office.

<sup>1</sup> Section 7 was renumbered as sub-section (1) of that section and in that sub-section these words were substituted for the words "Ministers, the Speaker and the Chairman, subject to such rules" by section 6 (a) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970) which was deemed to have come into force on the 1st June 1970.

<sup>2</sup> These words were substituted for the words "to such rules regarding their maintenance and repair as may be made by the State Government" by section 6 of the Tamil Nadu payment of Salaries (Second Amendment) Act, 1973 (Tamil Nadu Act 40 of 1973).

<sup>3</sup> This sub-section was added by section 6 (b) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

(b) in respect of the journey on relinquishing office, from the City of Madras to his usual place of residence in the State before he assumed office, if such place is outside the City,

be entitled to travelling allowances for himself and the members of his family and for the transport of his personal effects, at such rates and upon such conditions as may be determined by rules made by the State Government; and until such rules are made, at such rates and upon such conditions as were applicable to them immediately before the commencement of this Act.

**Travelling and daily allowances of Ministers etc.** 9. The holders of the offices referred to in sections 3 to 6 shall, in respect of their tours, be entitled to travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government; and until such rules are made, at such rates and upon such conditions as were applicable to them immediately before the commencement of this Act.

**Salaries and allowances of Deputy Speaker or Member of Legislative Assembly while performing duties of Speaker.** 9-A. Notwithstanding anything contained in this Act, while the office of Speaker is vacant and the duties of the office are performed by the Deputy Speaker or a Member of the Legislative Assembly as provided in clause (1) of Article 180 of the Constitution, the Deputy Speaker or the Member shall, during the period he so performs such duties, be paid salary and allowances and be entitled to the use of a house free of rent and a suitable conveyance [and to free accommodation in hospitals and free medical treatment] in the same manner, to the same extent and

<sup>1</sup> This section was inserted by section 2 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1961 (Tamil Nadu Act 34 of 1961), which was deemed to have come into force on the 3rd August 1961.

<sup>2</sup> These words were inserted by section 2 (i) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

subject to the same conditions as the Speaker is paid or entitled to <sup>1</sup>[under <sup>2</sup>[sections 4, 6-B, 7, 8, 9 and 10] and the rules made thereunder :]

Provided that, during the period aforesaid, the Deputy Speaker or the Member shall not be entitled to the salary and allowances <sup>3</sup>[including free accommodation in hospitals and free medical treatment] attached to the office of Deputy Speaker or Member of the Legislative Assembly, as the case may be.

<sup>4</sup>[9-B. Notwithstanding anything contained in this Act, while the office of the Chairman is vacant and the duties of the office are performed by the Deputy Chairman or a Member of the Legislative Council as provided in clause (1) of Article 184 of the Constitution, the Deputy Chairman or the Member shall, during the period he so performs such duties be paid salary and allowances and be entitled to the use of a house free of rent and a suitable conveyance <sup>5</sup>[and to free accommodation in hospitals and free medical treatment] in the same manner, to the

Salaries and allowances of Deputy Chairman or Member of Legislative Council while performing duties of Chairman.

<sup>1</sup> The words, figures and letter "under sections 4, 6-A, 7 and 8" were substituted for the words and figures "under sections 4, 7 and 8" by section 3 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962); and the words, figures and letter "under sections 4, 6-A, 7, 8, 9 and 10 and the rules made thereunder" were substituted for the words, figures and letter "under sections 4, 6-A, 7 and 8 and the rules made under section 9" by section 2 (ii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>2</sup> These words, figures and letter were substituted for the words, figures and letter "sections 4, 6-A, 7, 8, 9 and 10" by section 7 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

<sup>3</sup> These brackets and words were inserted by section 2 (iii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>4</sup> This section was inserted by section 4 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962).

<sup>5</sup> These words were inserted by section 3 (i) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964) which came into force on the 1st April 1964.

same extent and subject to the same conditions as the Chairman is paid or entitled to <sup>1</sup>[under <sup>2</sup>(sections 5, 6-B, 7, 8, 9 and 10) and the rules made thereunder :]

Provided that, during the period aforesaid the Deputy Chairman or the Member shall not be entitled to the salary and allowances <sup>3</sup>[(including free accommodation in hospitals and free medical treatment)] attached to the office of the Deputy Chairman or Member of the Legislative Council, as the case may be.]

10. Subject to such conditions as may be determined <sup>4</sup>[Minister, <sup>5</sup>(Speaker, Deputy Speaker, Chairman or Deputy Chairman) shall, <sup>6</sup>himself and the members of his family, be entitled] free of charge, to accommodation in hospitals maintained by the State Government, and also to medical treatment. <sup>7</sup>[the Speaker, Deputy Speaker, Chairman or Deputy Chairman) and his family] to be entitled to free accommodation in State hospitals and to free medical treatment.

<sup>1</sup> The words, figures and letter "under sections 5, 6-A, 7, 8, 9 and 10 and the rules made thereunder" were substituted for the words, figures and letter "under sections 5, 6-A, 7 and 8 and the rules made under section 9" by section 3 (ii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>2</sup> These words, figures and letter were substituted for the words, figures and letter "sections 5, 6-A, 7, 8, 9 and 10" by section 8 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

<sup>3</sup> These brackets and words were inserted by section 3 (iii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>4</sup> These words were substituted for the words "Ministers and their families" by section 5(i) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962).

<sup>5</sup> These words were substituted for the words "Speaker or Chairman" by section 4(i) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>6</sup> These words were substituted for the words "a Minister and the members of his family shall be entitled" by section 5(ii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962).

<sup>7</sup> These words were substituted for the words "the Speaker or the Chairman" by section 4(ii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>1</sup>[11. \* \* \* \* ]

12. (1) Every member of the Legislative Assembly or of the Legislative Council who does not hold any of the offices referred to in sections 3 to 6 shall be entitled to receive—

Salaries and allowances of members of the Legislative Assembly and Legislative Council.

(a) a salary of <sup>2</sup>[two hundred and fifty rupees] per mensem, and

[(b) travelling and daily allowances at such rates and upon such conditions as may be determined by rules made by the State Government and until such rules are made, at such rates and upon such conditions as were applicable to the members of the Legislative Assembly or of the Legislative Council, as the case may be, immediately before the commencement of this Act.

<sup>3</sup>[(1-A) Every member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6 and in sub-section (1) of section 6-A shall be entitled to receive a compensatory allowance of <sup>4</sup>[three hundred and fifty rupees per mensem.]]

<sup>1</sup> This section was omitted by section 3(4) of the Tamil Nadu Legislature (Prevention of Disqualification) Act, 1967 (Tamil Nadu Act 3 of 1967), which was deemed to have come into force on the 1st April 1964.

<sup>2</sup> These words were substituted for the words "one hundred and fifty rupees" by section 5(i) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964.

<sup>3</sup> This sub-section was inserted by section 3(1) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971), which was deemed to have come into force on the 1st October 1971.

<sup>4</sup> These words were substituted by section 7(i) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978, for the words "two hundred rupees per mensem" which were earlier substituted for the words "one hundred rupees per mensem" by section 2(i) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1974 (Tamil Nadu Act 43 of 1974), which was deemed to have come into force on the 1st March 1974.



(2) The salary referred to in clause (a) of sub-section 1<sup>1</sup> [the compensatory allowance referred to in sub-section (1-A) and the telephone allowance referred to in sub-section (4-B)] shall accrue to a member from the date on which he is declared duly elected, or in the case of a member nominated by the Governor to fill a seat in<sup>2</sup> [the Legislative Assembly or] the Legislative Council, from the date on which he is so nominated, or, if such declaration or nomination is made before the vacancy occurs, from the date of occurrence of the vacancy :

Provided that the salary<sup>3</sup> [the compensatory allowance and the telephone allowance] shall not be paid until the member has made and subscribed the oath or affirmation referred to in Article 188 of the Constitution.

<sup>4</sup> [(2-A) <sup>5</sup> [Where, on or after the 1st January 1967, any member] of the Legislative Assembly or of the Legislative Council dies before the expiry of the term of his office, his family shall be paid an allowance of one hundred rupees per mensem for the unexpired portion of the term of office of the said deceased member.

<sup>1</sup> This expression was substituted by section 2 (i)(a) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975), which was deemed to have come into force on the 1st April 1975 for the expression "and the compensatory allowance referred to in sub-section (1-A)", which was earlier inserted by section 3 (2)(a) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971), which was deemed to have come into force on the 1st October 1971.

<sup>2</sup> These words were inserted by section 2 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1952 (Tamil Nadu Act VIII of 1952), which was deemed to have come into force on the 21st April 1952.

<sup>3</sup> This expression was substituted by section 2 (i)(b) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975), which was deemed to have come into force on the 1st April 1975, for the expression "and the compensatory allowance" which was earlier inserted by section 3 (2)(b) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971), which was deemed to have come into force on the 1st October 1971.

<sup>4</sup> These sub-sections were inserted by section 9 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

<sup>5</sup> This expression was substituted for the expression "Where any member" by section 2 (3) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975), which was deemed to have come into force on the 1st January 1967.



(2-B) The allowance payable under sub-section (2-A) shall be paid to the members of the family in equal shares.

*Explanation.*—The expression ‘family’ means the wife or husband of the deceased member and his or her minor sons, unmarried daughters and parents.]

<sup>1</sup>[(3) Every member referred to in sub-section (1) shall, subject to such conditions as may be determined by rules made by the State Government, be entitled to hostel accommodation :

Provided that the charge for such accommodation shall in no case exceed three rupees per day.

(4) Every member referred to in sub-section (1) shall, subject to such conditions and during such period as may be determined by rules made by the State Government, be entitled, free of charge, to accommodation in hospitals maintained by the State Government and also to medical treatment.]

<sup>2</sup>[(4A) (a) Every member referred to in sub-section (1) shall be provided with one free non-transferable pass which shall entitle him to travel at any time in any part of the State of Tamil Nadu by any bus run and operated <sup>3</sup>[by any Transport Corporation owned by the State Government.]

(b) The pass referred to in clause (a) shall be issued by such authority and in such manner as may be prescribed

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<sup>1</sup> These sub-sections were added by section 6 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962).

<sup>2</sup> This sub-section was inserted by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1973 (Tamil Nadu Act 28 of 1973), which was deemed to have come into force on the 3rd June 1971.

<sup>3</sup> These words were substituted for the words “by the State Transport Department or by any Transport Corporation” by section 7 (ii)(a) of the Tamil Nadu Payment of Salaries (Amendment) Act 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st October 1975.

and shall be valid for the term of his office and on the expiration of such term, the pass shall be surrendered to the Secretary, Legislative Assembly Department or Secretary, Legislative Council Department, as the case may be ;

Provided that where any such pass is issued to a new member before he takes his seat in the Legislative Assembly or the Legislative Council, as the case may be, he shall be entitled to use the pass for attending a session of that House for taking his seat therein.

(c) Nothing in this sub-section shall be construed as disentitling a member of the Legislative Assembly or the Legislative Council to any travelling allowance to which he is otherwise entitled under the provisions of this Act.

<sup>1</sup> [ \* \* \* ]

<sup>2</sup>[(4-B) Every member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6-A, shall be entitled to receive telephone allowance of <sup>3</sup>[one hundred and fifty rupees per mensem], irrespective of the fact whether he has any telephone or not.]

<sup>1</sup>Sub-section (4-A), which was inserted by section 2 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1973 (Tamil Nadu Act 23 of 1973), which was deemed to have come into force on the 3rd June 1971 had the following explanation thereunder:—

*“Explanation.—In this sub-section, “Transport Corporation” means, the Pallavan Transport Corporation, the Pandyan Roadways Corporation, the Cholan Roadways Corporation, the Cheran Transport Corporation or the Arignar Anna Pokkuvarathu Kazhagam as the case may be.”*

In the said Explanation, for the words “Pallava” and “or the Arignar Anna Pokkuvarathu Kazhagam” the words “Pallavan” and “the Arignar Anna Pokkuvarathu Kazhagam or the Kattabomman Transport Corporation” were substituted respectively by section 2(ii) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1974 (Tamil Nadu Act 43 of 1974), which was deemed to have come into force on the 18th October 1973. The said explanation itself was, however, omitted by section 7 (ii)(b) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st October 1975.

<sup>2</sup>This sub-section was inserted by section 2 (ii) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975), which was deemed to have come into force on the 1st April 1975.

<sup>3</sup>These words were substituted for the words “one hundred rupees per mensem” by section 7 (iii) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

<sup>1</sup>[5] The salary referred to in clause (a) of sub-section (1) <sup>2</sup>[the compensatory allowance referred to in sub-section (1-A) and the telephone allowance referred to in sub-section (4-B)] shall not be taken into account for the purpose of calculating the total income of a member under any rule or order relating to medical treatment in hospitals maintained by the State Government or to the grant of educational concession or scholarship or to such other matters as may be prescribed.]

<sup>3</sup>[12-A. (1) Every member of the Legislative Assembly <sup>Free transit</sup> by or of the Legislative Council, who does not hold any of <sup>by</sup> railway. the offices referred to in sections 3 to 6, <sup>4</sup>[shall, for every financial year, be provided with railway coupons for a value of the two thousand rupees which shall, subject to such rules as may be made by the State Government in this behalf, entitle such member to travel either singly or with his or her spouse or any other relative in one or more journeys by any class by any railway in India.]

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<sup>1</sup> For the following sub-section (5) which was added by section 6 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962) this sub-section was substituted by section 5(ii) of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1964 (Tamil Nadu Act 6 of 1964), which came into force on the 1st April 1964 :—

“(5) The salary referred to in clause (a) of sub-section (1) shall not be taken into account for the purpose of calculating the total income of a member under any rule of order relating to grant of educational concession or scholarship or to such other matters as may be specified by rules made by the State Government.”

<sup>2</sup> This expression was substituted by section 2 (iii) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975), which was deemed to have come into force on the 1st April 1975 for the expression “and the compensatory allowance referred to in sub-section (1-A)”, which was earlier inserted by section 3 (4) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971).

<sup>3</sup> This section was inserted by section 3 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975).

<sup>4</sup> These words were substituted for the words “shall be provided with railway coupons which shall, subject to such rules as may be made by the State Government in this behalf, entitle such member to travel by first class by any railway in India for a distance of ten thousand kilometres in the aggregate during a financial year” by section 8 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st June 1978.

(2) Nothing in this section shall be construed as disentitling a member of the Legislative Assembly or of the Legislative Council to any travelling allowance to which he is otherwise entitled under the provisions of this Act.]

**Pension.** [12-B. There shall be paid a pension of two hundred and fifty rupees per mensem to every person who, after the 1st day of March 1952, had been or is a member of the Legislative Assembly or of the Legislative Council for an aggregate period of not less than—

- (i) ten years as member of the Legislative Assembly, or
- (ii) twelve years as member of the Legislative Council, or
- (iii) ten years both as member of the Legislative Assembly and the Legislative Council.

The State Government may make rules providing for the conditions and restrictions subject to which such pension may be granted : ]

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary either from any State or the Central Government or from any Corporation owned or controlled by any State or the Central Government and if any such income was or is received, the payment of pension shall be suspended for that period.

*Explanation I.*—For the purpose of computing the said aggregate period of ten years or twelve years, the period of membership in the Legislative Assembly or in the Legislative Council or in both, need not be continuous.

*Explanation II.*—If the Legislative Assembly is dissolved before the expiration of the period of five years, for the purpose of computing the period as member of the Legislative Assembly the period commencing with the date of the constitution of the Legislative Assembly after the general election and ending with the date of dissolution, shall be deemed to be five years.

<sup>1</sup> This section was inserted by section 2 of the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1975 (Tamil Nadu Act 52 of 1975).

*Explanation III.*—For the purposes of this section, salary includes salary received under this Act and salary received as—

(i) a member of the Parliament or any other State Legislature,

(ii) a Minister or Deputy Minister of the Government of India or of any other State,

(iii) the Chairman or Deputy Chairman of the Council of States, or the Legislative Council of any other State,

(iv) the Speaker or Deputy Speaker of the House of the People, or of the Legislative Assembly of any other State.]

[13. (1) Any person entitled to any salary or allowance under this Act may, at any time during the term of his respective office, relinquish the whole or any portion of such salary or allowance payable to him.

Relinquishment of salaries and allowances and cancellation thereof.

(2) Any relinquishment made by any person under sub-section (1) may be cancelled by him.

(3) Every relinquishment or cancellation made under sub-section (1) or sub-section (2) shall be made in writing and shall take effect on the date specified therein.]

<sup>1</sup>In sub-section (1) of original section 13 the following clauses were inserted by section 10 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970) :—

“(bb) in the case of the Leader of the Opposition in the Legislative Assembly or the Leader of the Opposition in the Legislative Council, within one month from the date on which he is chosen for the office ;

“(bbb) in the case of the Chief Government Whip in the Legislative Assembly or the Government Whip in the Legislative Council within one month from the date on which he enters upon office as such ;”

The following sub-section (2) was substituted for the original sub-section (2) by section 4 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971 (Tamil Nadu Act 45 of 1971), which was deemed to have come into force on the 15th March 1971 :—

“(2) Any relinquishment made by any person referred to in sub-section (1) in respect of the whole or any portion of the salary or allowance payable to him may be cancelled by him.”  
The present section 13 was substituted for section 13 as so amended by section 9 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1979 (Tamil Nadu Act 24 of 1979), which was deemed to have come into force on the 1st April 1978.

Power of State Government to make rules.

14. (1) The State Government may make rules for carrying out the purposes of this Act.

<sup>1</sup>[(2) All rules made under this Act shall be published in the <sup>2</sup>[*Tamil Nadu Government Gazette*] and, unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(3) Every rule made under this Act shall, as soon as possible after it is made, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or next session, both Houses agree in making any modification in any such rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule].

<sup>3</sup>[(4) A rule may be made under sub-section (1) so as to have retrospective effect on and from a date not earlier than the <sup>4</sup>[(1st November 1967)].

Saving.

15. Nothing in this Act shall prevent a retired Government servant from drawing his pension in addition to any salary or allowance to which he may be entitled under this Act.

1. These sub-sections were substituted for original sub-section (2) by section 7 of the Tamil Nadu Payment of Salaries and Removal of Disqualifications (Amendment) Act, 1962 (Tamil Nadu Act 13 of 1962).

2. These words were substituted for the words and letters "*Fort. St. George Gazette*" by section 11 (1) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

3. This sub-section was added by section 11 (2) of the Tamil Nadu Payment of Salaries (Amendment) Act, 1970 (Tamil Nadu Act 23 of 1970).

4. These figures, letters and word were substituted for the figures letters and word or 25th April 1968 by section 4 of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975 (Tamil Nadu Act 35 of 1975).

12/21



16. (1) All charges incurred up to the commencement of this Act (whether before or after the commencement of the Constitution) in respect of the accommodation provided in any hospital maintained by the State Government for, or on the medical treatment of, any Minister or any member of his family shall be deemed to have been properly incurred. Regularization of certain charges and payments.

(2) All payments made on or after the 26th day of January 1950 and up to the commencement of this Act by way of travelling or daily allowance to the Speaker and the Chairman shall be deemed to have been properly made.

17. The Madras Payment of Salaries and Removal of Disqualifications Act, 1937, is hereby repealed.

Repeal of  
Madras Act IX  
of 1937.

Madras  
Act IX  
1937.



4[TAMIL NADU] ACT No. 6 OF 1964<sup>2</sup>.

THE 4[TAMIL NADU] PAYMENT OF SALARIES  
AND REMOVAL OF DISQUALIFICATIONS  
(AMENDMENT) ACT, 1964.

[Received the assent of the Governor on the 31st March 1964,  
first published in the Fort St. George Gazette Extraordinary  
on the 31st March 1964 (Chaitra 11, 1886).]

An Act further to amend the 3[Tamil Nadu] Payment  
of Salaries and Removal of Disqualifications Act, 1951.

BE it enacted by the Legislature of the 3[State of Tamil  
Nadu] in the Fifteenth Year of the Republic of India as  
follows:—

Short title and  
commencement.

1. (1) This Act may be called the 4[Tamil Nadu] Pay-  
ment of Salaries and Removal of Disqualifications  
(Amendment) Act, 1964.

(2) It shall come into force on the 1st day of April  
1964.

2-5. [The amendments made by these sections have been  
incorporated in the principal Act, namely, Tamil Nadu Act  
XX of 1951.]

Removal of  
doubts.

6. For the removal of doubts, it is hereby declared  
that no Member of the Legislative Assembly or of the  
Legislative Council referred to in section 12 of the principal  
Act shall be entitled to claim a salary of two hundred  
and fifty rupees per mensem under the principal Act as  
amended by this Act for any period prior to the 1st  
day of April 1964.

<sup>1</sup> These words were substituted for the word "Madras" by the  
Tamil Nadu Adaptation of Laws Order, 1969, as amended by the  
Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

<sup>2</sup> For Statement of Objects and Reasons, see Fort St. George  
Gazette Extraordinary, dated the 16th March 1964, Part IV—  
Section 3, page 43.

<sup>3</sup> This expression was substituted for the expression "State of  
Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as  
amended by the Tamil Nadu Adaptation of Laws (Second Amend-  
ment) Order, 1969.

## TAMIL NADU ACT No. 45 OF 1971.\*

THE TAMIL NADU PAYMENT OF SALARIES (AMENDMENT)  
ACT, 1971.

[Received the assent of the Governor on the 28th December 1971, first published in the Tamil Nadu Government Gazette Extraordinary on the 30th December 1971 (Pausa 9, 1893).]

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-second Year of the Republic of India as follows :—

Short title and commencement. 1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1971.

(2) Clauses (1) and (2) of section 3 and section 5 shall be deemed to have come into force on the 1st October 1971 and clause (3) of section 3 shall be deemed to have come into force on the 1st January 1967. Section 4 shall be deemed to have come into force on the 15th March 1971.

2-4. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951).]

Special provision.

5. Notwithstanding anything contained in the principal Act as amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1971, the compensatory allowance to a member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6 and in sub-section (1) of section 6-A of the principal Act on the date of the commencement of the Tamil Nadu Payment of Salaries (Amendment) Act, 1971, shall be paid on and from the 1st October 1971.

\* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 23rd October 1971, Part IV, Section 3, page 807.

**TAMIL NADU ACT NO. 35 OF 1975.\*****THE TAMIL NADU PAYMENT OF SALARIES  
(AMENDMENT) ACT, 1975.**

[Received the assent of the Governor on the 15th November 1975, first published in the Tamil Nadu Government Gazette Extraordinary on the 19th November 1975 (Karthigai 3, Iratchasa (2006---Tiruvalluvar Andu)).]

**An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.**

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-sixth Year of the Republic of India as follows :—

Short title  
and commen-  
cement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1975.

(2) Sections 2 and 5 shall be deemed to have come into force on the 1st April 1975.

2-4. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951).]

Special  
provision.

5. Notwithstanding anything contained in the principal Act as amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1975, the telephone allowance shall be paid on and from the 1st April 1975 to a member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6-A on the date of the commencement of the Tamil Nadu Payment of Salaries (Amendment) Act, 1975.

\* For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 24th October 1975, Part IV—Section 1, Pages 250-251.

## TAMIL NADU ACT NO. 10 OF 1980.\*

THE TAMIL NADU PAYMENT OF SALARIES  
(AMENDMENT) ACT, 1980.

[Received the assent of the Governor on the 13th March 1980, first published in the Tamil Nadu Government Gazette Extraordinary on the 13th March 1980 (Masi 30, Chitharthi-2011—Thiruvalluvar Aandu).]

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-first year of the Republic of India as follows :—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1980.

(2) Clause (2) of section 3 shall be deemed to have come into force on the 29th day of April 1979.

Amendment of section 10, Tamil Nadu Act XX of 1951,

2. In section 10 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the Principal Act), for the words "Chairman or the Deputy Chairman", the words "the Chairman, the Deputy Chairman, the Chief Parliamentary Secretary or the Parliamentary Secretary" shall be substituted.

Amendment of section 12, Tamil Nadu Act XX of 1951.

3. In section 12 of the principal Act,

(1) in sub-section (4),—

(a) after the expression "Every Member referred to in sub-section (1) shall", the expression "for himself and the members of his family" shall be inserted ;

\*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 11th February 1980, Part IV—Section 1, page 96-97.

(b) the following proviso shall be inserted, namely :—

“Provided that every person who had been a Member of the Legislative Assembly or of the Legislative Council or of both, but had ceased to be such Member at any time, shall subject to such conditions and during such period as may be determined by rules made by the State Government, be entitled free of charge to accommodation in the hospitals maintained by the State Government and also to medical treatment and the benefits conferred by this proviso shall not be available to the members of the family of the person referred to in this proviso.”;

(2) after sub-section (4-B), the following sub-section shall be inserted, namely :—

“(4-C) Every Member of the Legislative Assembly or the Legislative Council who does not hold any of the offices referred to in sections 3 to 6-A shall be entitled to have a telephone at his residence, the installation expenses of which alone shall be met with by the State Government.”.

4. For section 12-B of the principal Act, the following section shall be substituted, namely :—

“12-B. *Pension*.—(1) There shall be paid a pension of two hundred and fifty rupees per mensem to every person who after the first day of March 1952, had been or is a Member of the Legislative Assembly or of the Legislative Council or of both, for one term :

Provided that where any person has served either as a Member of the Legislative Assembly or as a Member of the Legislative Council or as both for a period exceeding five years, there shall be paid to him an additional pension of fifty rupees per mensem for every further period of one year as Member, so however that in no case the pension payable to such person shall exceed five hundred rupees per mensem.

(2) (i) If any person who has been paid any pension under this Act as in force before the date of publication of the Tamil Nadu Payment of Salaries (Amendment) Act, 1980, in the *Tamil Nadu Government Gazette*, becomes entitled to increase in the amount of pension so paid by virtue of the said Amendment Act, the increase shall be given effect only on and from the date of such publication and he shall not be entitled to any arrears of such increase.

Substitution of  
new section  
for section  
12-B, Tamil  
Nadu Act XX  
of 1951.

(ii) If any person becomes entitled to pension for the first time by virtue of this section, he shall be paid such pension only with effect on and from the date of publication of the Tamil Nadu Payment of Salaries (Amendment) Act, 1980, in the *Tamil Nadu Government Gazette* and he shall not be entitled to any arrears of such pension.

(3) The State Government may make rules providing for the conditions and restrictions subject to which such pension may be granted :

Provided that no such pension shall be paid to any person for the period during which such person was or is in receipt of any salary or any emoluments other than Travelling Allowance either from any State or the Central Government or from any company or statutory body owned or controlled by State or the Central Government and if any such income was or is received, the payment of pension shall be suspended for that period :

Provided further that no such pension shall be paid to any person who is in receipt of pension for having been a Member of the Parliament.

*Explanation I.*—For purposes of sub-section (1), the expression “one term” shall mean a period of not less than one year and not more than five years of membership in the Legislative Assembly or in the Legislative Council or in both, whether continuous or not.

*Explanation II.*—For the purpose of additional pension referred to in the proviso to sub-section (1), the period of membership in the Legislative Assembly or in the Legislative Council or in both need not be continuous.

*Explanation III.*—For purposes of this section salary includes salary received under this Act and salary received as—

(i) a Member of the Parliament or any other State Legislature.

(ii) a Minister or Deputy Minister of the Government of India or of any other State.

(iii) the Chairman or Deputy Chairman of the Council of States or the Legislative Council of any other State.

(iv) the Speaker or Deputy Speaker of the House of the People or of the Legislative Assembly of any other State.”

## TAMIL NADU ACT NO. 37 OF 1981\*

THE TAMIL NADU PAYMENT OF SALARIES  
(AMENDMENT) ACT, 1981.

[Received the assent of the Governor on the 6th June 1981,  
first published in the Tamil Nadu Government  
Gazette Extraordinary on the 9th June 1981 (Var-  
kasi 27, Thunmathi-2012—Thiruvalluvar Aandu).]

An Act further to amend the Tamil Nadu Payment of Salaries  
Act, 1951.

BE it enacted by the Legislature of the State of Tamil Nadu  
in the Thirty-second Year of the Republic of India as  
follows :—

Short title and commencement. 1. (1) This Act may be called the Tamil Nadu Payment  
of Salaries (Amendment) Act, 1981.

(2) (i) Clause (1) of section 2 shall be deemed to have  
come into force on the 1st May 1981.

(ii) Clause (3) of section 2 shall be deemed to have  
come into force on the 1st July 1980.

Amendment of  
section 12,  
Tamil Nadu  
Act XX of  
1951.

2. In section 12 of the Tamil Nadu Payment of Salaries  
Act, 1951 (Tamil Nadu Act XX of 1951),—

(1) in sub-section (1-A), for the expression “three  
hundred and fifty rupees per mensem”, the expression  
“four hundred rupees per mensem” shall be substituted ;

(2) in sub-section (4-B), for the expression “telephone  
allowance of one hundred and fifty rupees per mensem  
irrespective of the fact whether he has any telephone or  
not”, the following shall be substituted, namely :—

“telephone allowance of—

(a) (i) one hundred and fifty rupees per mensem  
with effect on and from the 1st July 1980 ; and

(ii) two hundred and fifty rupees per mensem  
with effect on and from the 1st May 1981,  
if he has a telephone at his residence ;

(b) (i) two hundred rupees per mensem with  
effect on and from the 1st July 1980 ; and

\* For Statement of Objects and Reasons, see Tamil Nadu  
Government Gazette Extraordinary, dated the 11th May 1981,  
Part IV—Section 1, pages 597 and 598.



(ii) three hundred rupees per mensem with effect on and from the 1st May 1981,

if he has no telephone at his residence.” ;

(3) in sub-section (4-C), for the word “alone”, the words “and the quarterly rent at the rate of one hundred and seventy-five rupees per quarter” shall be substituted.

**TAMIL NADU ACT NO. 38 OF 1981\*.**

**THE TAMIL NADU PAYMENT OF SALARIES  
(SECOND AMENDMENT) ACT, 1981.**

[Received the assent of the Governor on the 6th June 1981,  
first published in the Tamil Nadu Government  
Gazette Extraordinary on the 9th June 1981, (Val-  
kasi 27, Thunmathi-2012-Thiruvalluvar Aandu).]

*An Act further to amend the Tamil Nadu Payment of Salaries  
Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu  
in the Thirty-second Year of the Republic of India as  
follows :—

Short title and  
commencement.

1. (1) This Act may be called the Tamil Nadu Payment  
of Salaries (Second Amendment) Act, 1981.

(2) (a) Sections 2, 3, 4, 5 and 6 shall be deemed to  
have come into force on the 9th June 1980.

(b) Clause (a) of section 8 shall be deemed to have  
come into force on the 30th June 1977 and clause (b) of  
that section shall be deemed to have come into force on  
the 12th August 1980.

Amendment of  
section 3,  
Tamil Nadu  
Act XX of  
1951.

2. In section 3 of the Tamil Nadu Payment of Salaries  
Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter  
referred to as the principal Act), for the expression "house  
rent allowance of two hundred and fifty rupees per mensem ;  
but the house rent allowance", the expression "house rent  
of a sum not exceeding two thousand rupees per mensem  
as may be fixed by the Public Works Department of the  
State Government for the house the Minister occupies  
in the City of Madras ; but the house rent" shall be  
substituted.

Amendment of  
section 4,  
Tamil Nadu  
Act XX of  
1951.

3. In section 4 of the principal Act,—

(a) in sub-section (1), for the expression "house rent  
allowance of two hundred and fifty rupees per mensem ;

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\* For Statement of Objects and Reasons, see Tamil Nadu  
Government Gazette Extraordinary, dated the 13th May 1981,  
Part IV—Section 1, pages 615 - 616.

but the house rent allowance", the expression "house rent of a sum not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Speaker occupies in the City of Madras ; but the house rent" shall be substituted ;

(b) in sub-section (2), for the expression "house rent allowance of one hundred rupees per mensem ; but the house rent allowance", the expression "house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Deputy Speaker occupies in the City of Madras ; but the house rent" shall be substituted.

4. In section 5 of the principal Act,—

(a) in sub-section (1), for the expression "house rent allowance of two hundred and fifty rupees per mensem ; but the house rent allowance", the expression "house rent of a sum not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Chairman occupies in the City of Madras ; but the house rent" shall be substituted ;

(b) in sub-section (2), for the expression "house rent allowance of one hundred rupees per mensem ; but the house rent allowance", the expression "house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Deputy Chairman occupies in the City of Madras ; but the house rent" shall be substituted.

5. In section 6 of the principal Act,—

(a) in sub-section (1), the expression "a house rent allowance of one hundred rupees per mensem and " and the portion beginning with the words "and a house rent allowance" and ending with the words "free of rent" shall be omitted ;

(b) after sub-section (1), the following sub-section shall be inserted, namely :—

Amendment of  
section 5,  
Tamil Nadu  
Act XX of  
1951.

Amendment of  
section 6,  
Tamil Nadu  
Act XX of  
1951.

“(1-A) There shall be paid to each of the Parliamentary Secretaries including the Chief Parliamentary Secretary, a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Parliamentary Secretary or the Chief Parliamentary Secretary occupies in the City of Madras ; but the house rent shall not be paid if they occupy a house provided by the State Government free of rent.”

Amendment of  
section 6-A,  
Tamil Nadu  
Act XX of  
1951,

6. (1) In section 6-A of the principal Act, in sub-section (1), for the expression “house rent allowance of one hundred rupees per mensem; but the house rent allowance”, the expression “house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Leader of the Opposition in the Legislative Assembly or the Leader of the Opposition in the Legislative Council occupies in the City of Madras ; but the house rent” shall be substituted.

(2) In section 6-A of the principal Act, in sub-section (2), for the expression “house rent allowance of one hundred rupees per mensem”, the expression “house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government for the house the Chief Government Whip in the Legislative Assembly or the Government Whip in the Legislative Council occupies in the City of Madras ; but the house rent shall not be paid to the Chief Government Whip in the Legislative Assembly and to the Government Whip in the Legislative Council if they occupy a house provided by the State Government free of rent” shall be substituted.

Amendment of  
section 6-B,  
Tamil Nadu  
Act XX  
of 1951.

7. In section 6-B of the principal Act, in sub-section (2),—

(a) for the expression “is paid a house rent allowance”, the expression “or the Chief Government Whip in the Legislative Assembly or the Government Whip in the Legislative Council is paid a house rent” shall be substituted;

(b) for the expression "furnished and be provided with such amenities as may be prescribed", the following shall be substituted, namely :—

"furnished and maintained and be provided with such amenities as may be prescribed.

*Explanation.*—For the purposes of this sub-section "maintained" in relation to a house does not include paying local rates and taxes but includes providing electricity and water."

8. In section 12 of the principal Act,—

(a) in sub-section (2-A) for the words "one hundred rupees per mensem", the words "two hundred and fifty rupees per mensem" shall be substituted;

Amendment of  
section 12,  
Tamil Nadu  
Act XX of  
1951.

(b) in sub-section (4-A), in clause (a), after the words "to travel", the words "either singly or with his or her spouse or any other relative in the case of lady members" shall be inserted.

**TAMIL NADU ACT NO. 58 OF 1981.\***

**THE TAMIL NADU PAYMENT OF SALARIES  
(THIRD AMENDMENT) ACT, 1981.**

[Received the assent of the Governor on the 16th September 1981, first published in the Tamil Nadu Government Gazette Extraordinary on the 17th September 1981 (Purattasi 1, Thunmathi—2012—Thiruvalluvar Aandu).]

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-second Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Third Amendment) Act, 1981. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st May 1981.

2. In section 12-A of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951), in sub-section (1), for the words "two thousand rupees", the words "two thousand and five hundred rupees" shall be substituted. Amendment of section 12-A, Tamil Nadu Act XX of 1951.

\*For Statement of Objects and Reasons, see Tamil Nadu Government Gazette Extraordinary, dated the 31st August 1981, Part IV-Section 1, page 880.

**TAMIL NADU ACT NO. 10 OF 1982.\*****THE TAMIL NADU PAYMENT OF SALARIES  
(AMENDMENT) ACT, 1982.**

[Received the assent of the Governor on the 8th March 1982, first published in the Tamil Nadu Government Gazette Extraordinary, on the 9th March 1982 (Masi 25, Thunthubi, Thiruvalluvar Aandu-2013).]

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third Year of the Republic of India as follows:-

short title  
and commence-  
ment.

1 (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1982.

(2) Sub-clause (iii) of clause (a) of section 2, shall be deemed to have come into force on the 13th March 1980.

Amendment  
of section 12B,  
Tamil Nadu  
Act XX of  
1951.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951),—

(a) in sub-section (1),—

(i) for the expression "first day of March 1952", the expression "15th day of August 1947" shall be substituted ;

(ii) before the proviso, the following *Explanation* shall be inserted, namely :—

"*Explanation.*—For the purpose of this sub-section,—

(a) a Member of the Legislative Assembly shall include a Member of the Legislative Assembly of the former State of Travancore-Cochin, representing any territory which after the 1st day of November 1956, forms part of the State of Tamil Nadu ;

(b) a Member of the Legislative Assembly or of the Legislative Council shall include a Member of the Legislative Assembly or of the Legislative Council

\*For Statement of Objects and Reasons, see *Tamil Nadu Govern-  
ment Gazette Extraordinary*, dated the 17th February 1982, Part  
IV, Section 1, pages 100-101.



of the State of Andhra Pradesh representing any territory which after the 1st day of April 1960, forms part of the State of Tamil Nadu;”;

(iii) after the proviso, the following proviso shall be inserted, namely :—

“ Provided further that no pension under this sub-section shall be paid to any person,—

(a) who is in receipt of pension from any other State for having been a Member of the Legislative Assembly or of the Legislative Council of such State ;

(b) who was a Member of the Legislative Assembly or of the Legislative Council of the former State of Madras, representing any territory which ceased to form part of the State of Tamil Nadu.” ;

(b) after sub-section (2), the following sub-section shall be inserted, namely :—

“(2-A) If any person becomes entitled to pension for the first time or to any increase in pension by virtue of this section, as amended by the Tamil Nadu Payment of Salaries (Amendment) Act, 1982, he shall be paid such pension or such increase in pension, as the case may be, only with effect on and from the date of publication of the said Act in the *Tamil Nadu Government Gazette* and he shall not be entitled to any arrears of such pension.”;

(c) in sub-section (3), for the second proviso, the following proviso shall be substituted, namely :—

“ Provided further that—

(a) no such pension shall be paid to any person for the period during which such person was or is, in receipt of any other pension or honorarium either from any State or the Central Government or from any company or statutory body owned or controlled by any State or the Central Government, or in receipt of any political pension either from any State or the Central Government, if the amount of such other pension, honorarium or political pension, is equal to, or in excess of, the pension to which he is entitled under sub-section (1) ;

(b) where the amount of such other pension, honorarium or political pension is less than the pension to which he is entitled under sub-section (1), such person shall be entitled to receive only the difference as pension under that sub-section.”.

TAMIL NADU ACT NO. 24 OF 1982.\*

THE TAMIL NADU PAYMENT OF SALARIES  
(SECOND AMENDMENT) ACT, 1982.

[Received the assent of the Governor on the 27th April 1982,  
first published in the Tamil Nadu Government Gazette  
Extraordinary on the 29th April 1982 (Chithirai 16,  
Thunthubi, Thiruvalluvar Aandu—2013).]

*An Act further to amend the Tamil Nadu Payment of  
Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu  
in the Thirty-third Year of the Republic of India as  
follows:—

Short title and  
commencement.

1. (1) This Act may be called the Tamil Nadu Payment  
of Salaries (Second Amendment) Act, 1982.

(2) (i) Sections 2 to 8 shall be deemed to have come  
into force on the 1st April 1982.

(ii) Section 9 shall be deemed to have come into  
force on the 9th March 1982.

Amendment of  
section 3,  
Tamil Nadu  
Act XX of  
1951.

2. In section 3 of the Tamil Nadu Payment of Salaries  
Act, 1951 (Tamil Nadu Act XX of 1951), (hereinafter referred  
to as the principal Act), for the expression "one thousand  
rupees per mensem," the expression "one thousand and  
five hundred rupees per mensem," shall be substituted.

Amendment of  
section 4,  
Tamil Nadu  
Act XX of 1951.

3. In section 4 of the principal Act,—

(a) in sub-section (1), for the expression "one thou-  
sand rupees per mensem," the expression "one thousand  
and five hundred rupees per mensem," shall be substitu-  
ted ;

(b) in sub-section (2), for the expression "seven  
hundred and fifty rupees per mensem," the expression "one  
thousand and two hundred rupees per mensem," shall be  
substituted.

\* For Statement of Objects and Reasons, see Tamil Nadu  
Government Gazette Extraordinary, dated the 5th April 1982  
Part IV, Section 1, pages 363-365.

4. In section 5 of the principal Act,—

Amendment of  
section 5,  
Tamil Nadu  
Act XX of 1951.

(a) in sub-section (1), for the expression “one thousand rupees per mensem,” the expression “one thousand and five hundred rupees per mensem,” shall be substituted;

(b) in sub-section (2), for the expression “seven hundred and fifty rupees per mensem,” the expression “one thousand and two hundred rupees per mensem,” shall be substituted.

5. In section 6-A of the principal Act, in sub-section (1), for the expression “seven hundred and fifty rupees per mensem,” the expression “one thousand and two hundred rupees per mensem,” shall be substituted.

Amendment of  
section 6-A,  
Tamil Nadu  
Act XX of 1951.

6. In section 6-B of the principal Act, in sub-section (1), for the word “or the Leader of the Opposition in the Legislative Council”, the words “the Leader of the Opposition in the Legislative Council, the Chief Government Whip in the Legislative Assembly or the Government Whip in the Legislative Council” shall be substituted.

Amendment of  
section 6-B,  
Tamil Nadu  
Act XX of 1951.

7. In section 12 of the principal Act,—

Amendment of  
section 12,  
Tamil Nadu  
Act XX of 1951.

(a) in sub-section (1), in clause (a), for the expression “two hundred and fifty rupees per mensem,” the expression “three hundred rupees per mensem,” shall be substituted;

(b) in sub-section (4-A), in clause (a), for the words “or any other relative in the case of lady members”, the words “or with any other companion” shall be substituted;

(c) for sub-section (4-B), the following sub-section shall be substituted, namely :—

“(4-B) Every member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6-A, shall be entitled to receive telephone allowance of three hundred and fifty rupees per mensem irrespective of the fact whether he has any telephone or not.”;

(d) in sub-section (4-C), the expression “and the quarterly rent at the rate of one hundred and seventy-five rupees per quarter,” shall be omitted.

Amendment of  
section 12-A,  
Tamil Nadu  
Act XX of 1951.

8. In section 12-A of the principal Act, in sub-section (1), for the expression "two thousand and five hundred rupees", the expression "three thousand rupees" shall be substituted.

Amendment of  
section 12-B,  
Tamil Nadu  
Act XX of 1951.

9. In section 12-B of the principal Act, in sub-section (3), for the second proviso, the following proviso shall be substituted, namely :—

“ Provided further that—

(a) no such pension shall be paid to any person for the period during which such person was or is in receipt of, pension for having been a Member of the Parliament or any other State Legislature, or honorarium either from any State or the Central Government or from any company or statutory body owned or controlled by any State or the Central Government and if the amount of such pension, or honorarium is equal to, or in excess of, the pension to which he is entitled under sub-section (1) ;

(b) where the amount of such pension or honorarium is less than the pension to which he is entitled under sub-section (1) such person shall be entitled to receive only the difference as pension under that sub-section.”

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The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 30th March 1985 and is hereby published for general information:—

**ACT No. 4 OF 1985.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-sixth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1985.

(2) (i) The provisions of this Act, except clause (b) of section 6 and section 8, shall be deemed to have come into force on the 1st April 1984.

(ii) Clause (b) of section 6 and section 8 shall be deemed to have come into force on the 16th February 1984.

2. *Amendment of section 3, Tamil Nadu Act XX of 1951.*—In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the principal Act), for the expression “one thousand and five hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted.

3. *Amendment of section 4, Tamil Nadu Act XX of 1951.*—In section 4 of the principal Act,—

(a) in sub-section (1), for the expression “one thousand and five hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted;

(b) in sub-section (2), for the expression “one thousand and two hundred rupees per mensem”, the expression “one thousand and four hundred rupees per mensem” shall be substituted.

4. *Amendment of section 5, Tamil Nadu Act XX of 1951.*—In section 5 of the principal Act,—

(a) in sub-section (1), for the expression “one thousand and five hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted;

(b) in sub-section (2), for the expression "one thousand and two hundred rupees per mensem", the expression "one thousand and four hundred rupees per mensem" shall be substituted.

5. *Amendment of section 6-A, Tamil Nadu Act XX of 1951.*—In section 6-A of the principal Act, in sub-section (1), for the expression "one thousand and two hundred rupees per mensem", the expression "one thousand and four hundred rupees per mensem" shall be substituted.

6. *Amendment of section 12, Tamil Nadu Act XX of 1951.*—In section 12 of the principal Act,—

(a) in sub-section (1), in clause (a), for the expression "three hundred rupees per mensem", the expression "five hundred rupees per mensem" shall be substituted;

(b) in sub-section (4-A), in clause (b), for the expression "Secretary, Legislative Assembly Department or Secretary, Legislative Council Department", the expression "Secretary, Legislative Assembly Secretariat or Secretary, Legislative Council Secretariat" shall be substituted.

7. *Amendment of section 12-A, Tamil Nadu Act XX of 1951.*—In section 12-A of the principal Act, in sub-section (1), for the expression "Every Member of the Legislative Assembly or of the Legislative Council, who does not hold any of the offices referred to in sections 3 to 6 shall, for every financial year, be provided with railway coupons for a value of three thousand rupees", the expression "Every Member of the Legislative Assembly or of the Legislative Council including any such Member who holds any of the offices referred to in sections 3 to 6 shall, for every financial year, be provided with railway coupons for a value of four thousand rupees" shall be substituted.

8. *Construction of references.*—In the application of any rule, notification, form or order made or issued under the principal Act, any reference to the Legislative Assembly Department or the Legislative Council Department shall, unless the context otherwise requires, be deemed to be a reference to the Legislative Assembly Secretariat or the Legislative Council Secretariat, as the case may be.

(By order of the Governor)

S. VADIVELU,  
Commissioner and Secretary to Government,  
Law Department.



Acts :

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The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 17th February 1986 and is hereby published for general information :—

**ACT No. 19 OF 1986**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1986.

(2) It shall be deemed to have come into force on the 1st July 1985.

2. *Amendment of section 3, Tamil Nadu Act XX of 1951.*—In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the principal Act), for the expression “one thousand and seven hundred rupees per mensem”, the expression “two thousand and one hundred rupees per mensem” shall be substituted.

3. *Amendment of section 4, Tamil Nadu Act XX of 1951.*—In section 4 of the principal Act,—

(a) in sub-section (1), for the expression “one thousand and seven hundred rupees per mensem”, the expression “two thousand and one hundred rupees per mensem” shall be substituted;

(b) in sub-section (2), for the expression “one thousand and four hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted.

4. *Amendment of section 5, Tamil Nadu Act XX of 1951.*—In section 5 of the principal Act,—

(a) in sub-section (1), for the expression “one thousand and seven hundred rupees per mensem”, the expression “two thousand and one hundred rupees per mensem” shall be substituted;

(b) in sub-section (2), for the expression “one thousand and four hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted.

5. *Amendment of section 6-A, Tamil Nadu Act XX of 1951.*—In section 6-A of the principal Act, in sub-section (1), for the expression “one thousand and four hundred rupees per mensem”, the expression “one thousand and seven hundred rupees per mensem” shall be substituted.



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th December 1986 and is hereby published for general information:—

**ACT No. 69 OF 1986.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1986.

(2) Sections 2, 3, 4, 5 and 6 shall be deemed to have come into force on the 4th June 1986.

2. *Amendment of section 3, Tamil Nadu Act XX of 1951.*—In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the principal Act), for the expression “and a house rent of a sum not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government”, the expression “and, subject to such maximum limit, as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent,” shall be substituted.

3. *Amendment of section 4, Tamil Nadu Act XX of 1951.*—In section 4 of the principal Act,—

(a) in sub-section (1), for the expression “and a house rent of a sum not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government”, the expression “and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent,” shall be substituted;

(b) in sub-section (2), for the expression “and a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government”, the expression “and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent,” shall be substituted;

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as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted.

4. *Amendment of section 5, Tamil Nadu Act XX of 1951.*—In section 5 of the principal Act,—

(a) in sub-section (1), for the expression "and a house rent of a sum not exceeding two thousand rupees per mensem as may be fixed by the Public Works Department of the State Government", the expression "and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted;

(b) in sub-section (2), for the expression "and a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government", the expression "and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted.

5. *Amendment of section 6, Tamil Nadu Act XX of 1951.*—In section 6 of the principal Act, in sub-section (1-A), for the expression "a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government", the expression "subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted.

6. *Amendment of section 6-A, Tamil Nadu Act XX of 1951.*—In section 6-A of the principal Act,—

(a) in sub-section (1), for the expression "and a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government", the expression "and, subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted;

(b) in sub-section (2), for the expression "a house rent of a sum not exceeding one thousand and five hundred rupees per mensem as may be fixed by the Public Works Department of the State Government", the expression "subject to such maximum limit as may be prescribed, a house rent of such sum per mensem as the Public Works Department of the State Government may, from time to time, fix with reference to the prevailing rate of rent," shall be substituted.

7. *Amendment of section 12-A, Tamil Nadu Act XX of 1951.*—  
In section 12-A of the principal Act,—

(1) in sub-section (1), for the expression "four thousand rupees", the expression "four thousand and six hundred rupees" shall be substituted and shall be deemed to have been substituted with effect on and from the 1st April 1986;

(2) with effect on and from the 1st April 1987,—

(a) for the marginal heading, the following marginal heading shall be substituted, namely:—

"*Payment for transit by railway*";

(b) for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) Every member of the Legislative Assembly including any such member who holds any of the offices referred to in sections 3, 4 and 6 shall, for every financial year, be entitled to receive in such manner and subject to such conditions, as may be prescribed, a sum of four thousand and six hundred rupees in two equal instalments payable in the months of April and October, for the purpose of travelling either singly or with his or her spouse or any other relative in one or more journeys by any class by any railway in India."

8. *Amendment of section 14, Tamil Nadu Act XX of 1951.*—In section 14 of the principal Act, after sub-section (4), the following sub-section shall be added, namely:—

"(5) Notwithstanding anything contained in sub-section (4), the State Government may make rules in respect of payment of house rent under sections 3, 4, 5, 6 and 6-A, so as to have retrospective effect on and from a date not earlier than the 4th June 1986."

(By order of the Governor)

S. VADIVELU.

Commissioner and Secretary to Government,  
Law Department.

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**TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY S 0503**

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st December 1987 and is hereby published for general information :—

**ACT No. 44 OF 1987.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Thirty-eighth Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1987.

(2) It shall be deemed to have come into force on the 1st April 1987.

2. *Amendment of section 12, Tamil Nadu Act XX of 1951.*—In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (Tamil Nadu Act XX of 1951) (hereinafter referred to as the principal Act), in sub-section (4-B), for the expression "three hundred and fifty rupees per mensem", the expression "four hundred and fifty rupees per mensem" shall be substituted.

3. *Amendment of section 12-A, Tamil Nadu Act XX of 1951.*—In section 12-A of the principal Act, in sub-section (1), for the expression "four thousand and six hundred rupees", the expression "five thousand six hundred and fifty rupees" shall be substituted.

(By order of the Governor)

**S. VADIVELU**

*Commissioner and Secretary to Government,  
Law Department.*

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th May 1989 and is hereby published for general information :—

ACT No. 11 OF 1989.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1989. Short title and commencement.

(2) (a) This Act, except section 6 shall be deemed to have come into force on the 11th day of February 1989.

(b) Section 6 shall be deemed to have come into force on the 1st day of April 1986.

Tamil Nadu Act  
XX of 1951.

2. In section 6 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),— Amendment of section 6.

(1) for sub-section (1), the following sub-section shall be substituted, namely :—

“ (1) There shall be paid to each of the Parliamentary Secretaries a salary of one thousand and seven hundred rupees per mensem. ” ;

(2) in sub-section (1-A),—

(a) the expressions “ including the Chief Parliamentary Secretary ” and “ or the Chief Parliamentary Secretary ” shall be omitted ;

(b) for the expression “ if they occupy ”, the expression “ if he occupies ” shall be substituted ;

(3) sub-section (2) shall be omitted.

3. In section 6-B of the principal Act, in sub-sections (1) and (2), the expression “ the Chief Parliamentary Secretary ” shall be omitted. Amendment of section 6-B.

4. In section 7 of the principal Act,—

(1) in sub-section (1), after the expression “ Deputy Speaker ”, the expression “ the Parliamentary Secretary ” shall be inserted;

(2) in sub-section (2),—

(a) in clause (i), the word “ and ” occurring at the end shall be omitted ;

(b) in clause (ii), the word “ and ” shall be added at the end ;

(c) after clause (ii), the following clause shall be added, namely :—

“ (iii) any liability arising with effect on and from the 11th day of February 1989 out of the use of any conveyance provided under sub-section (1) incurred to third parties by the Parliamentary Secretary or any person in his employment. ”.

5. In section 10 of the principal Act, the expression “ the Chief Parliamentary Secretary ” shall be omitted. Amendment of section 10.

6. In section 12-B of the principal Act, in sub-section (1), in the second proviso, after clause (b), the following clause shall be added, namely :— Amendment of section 12-B.

“ (c) who ceases to be a citizen of India or who has voluntarily acquired the citizenship of a foreign State, or is under any acknowledgement of allegiance or adherence to a foreign State. ”.

(By order of the Governor.)

P. JEYASINGH PETER,  
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th November 1989 and is hereby published for general information :—

ACT No. 33 OF 1989.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1989. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of June 1989.

Tamil Nadu Act  
No. 33 of 1989

2. In section 4 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (2), for the expression "one thousand and seven hundred rupees per mensem", the expression "one thousand and nine hundred rupees per mensem" shall be substituted. Amendment of section 4.

3. In section 6 of the principal Act, in sub-section (1), for the expression "one thousand and seven hundred rupees per mensem", the expression "one thousand and nine hundred rupees per mensem" shall be substituted. Amendment of section 6.

4. In section 6-A of the principal Act, in sub-section (1), for the expression "one thousand and seven hundred rupees per mensem", the expression "one thousand and nine hundred rupees per mensem" shall be substituted. Amendment of section 6-A.

5. In section 12 of the principal Act, in sub-section (1-A), for the expression "five hundred rupees per mensem", the expression "seven hundred rupees per mensem" shall be substituted. Amendment of section 12.

(By order of the Governor)

P. JEYASINGH PETER,  
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 33 OF 1992.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1992. Short title and commencement.

(2) Section 5 shall be deemed to have come into force on the 1st day of September 1991 and the other provisions of the Act shall come into force at once.

2. In the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in the long title, for the words "Leaders of the Opposition, Chief Government Whip, Government Whip", the words "Leader of the Opposition, Chief Government Whip" shall be substituted. Amendment of long title.

3. In the preamble to the principal Act, for the words "Leaders of the Opposition, Chief Government Whip, Government Whip", the words "Leader of the Opposition, Chief Government Whip" shall be substituted. Amendment of preamble.

4. In section 6-A of the principal Act, in the marginal heading, for the words "Leaders of the Opposition and Government Whip", the words "Leader of the Opposition and Chief Government Whip" shall be substituted. Amendment of section 6-A.

5. In section 12 of the principal Act,—

(1) after sub-section (1-A), the following sub-section shall be inserted, namely :—

"(1-AA) Every member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive a constituency allowance of two hundred and fifty rupees per mensem." ;

(2) in sub-section (2),—

(a) after the expression "sub-section (1-A)", the expression "the constituency allowance referred to in sub-section (1-AA)", shall be inserted ;

(b) in the proviso, after the words "the compensatory allowance", the words "the constituency allowance" shall be inserted.

(3) in sub-section (5), after the expression "sub-section (1-A)", the expression "the constituency allowance referred to in sub-section (1-AA)", shall be inserted.

(By order of the Governor)

MD. ISMAIL,  
Secretary to Government, Law Department.



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th May 1993 and is hereby published for general information :—

ACT No. 21 OF 1993.

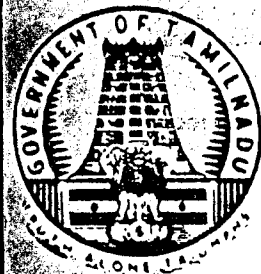
*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fourth Year of the Republic of India as follows :—

- |   |                               |
|---|-------------------------------|
| 1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1993.   | Short title and commencement. |
| (2) It shall be deemed to have come into force on the 1st day of April 1992.  |                               |
| 2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (4-B), for the expression "seven hundred rupees per mensem", the expression "eight hundred rupees per mensem" shall be substituted. | Amendment of section 12.      |
| 3. In section 12-A of the principal Act, in sub-section (1), for the expression "seven thousand rupees", the expression "ten thousand rupees" shall be substituted.   | Amendment of section 12-A.    |

(By order of the Governor.)

M. MUNIRAMAN,  
Secretary to Government, Law Department.



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 303]

MADRAS, MONDAY, JUNE 13, 1994

Vaikasi 30, Bhava, Thiruvalluvar Aandu—2025

## Part IV — Section 2 Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th June 1994 and is hereby published for general information :—

ACT No. 31 OF 1994.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1994.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act XX of 1951.

2. After section 13 of the Tamil Nadu Payment of Salaries Act, 1951, the following section shall be inserted, namely :—

Insertion of new section 13-A.

“13-A. *Group Insurance Scheme.*—(1) Every member of the Legislative Assembly including any such member who holds any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to the benefits of Group Insurance Scheme, the policy of which shall be obtained by the authority, as may be prescribed, from the Life Insurance Corporation of India, on the life of such members.

(2) The annual premium amount fixed by the Life Insurance Corporation of India towards such Group Insurance Scheme shall be paid by the authority referred to in sub-section (1).

(3) A sum of three hundred rupees per year shall be recovered towards such Group Insurance Scheme, as a token amount, from the salary of every member of the Legislative Assembly including any such member who holds any of the offices referred to in sections 3, 4, 6 and 6-A:

Provided that such sum of three hundred rupees shall not be recovered from the member for the period for which he relinquishes under section 13, the whole of salary or allowance entitled to under this Act.

(4) The State Government may make rules governing such Group Insurance Scheme in consultation with the Life Insurance Corporation of India.

(By order of the Governor)

M. MUNIRAMAN.

Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th June 1994 and is hereby published for general information :—

ACT No. 35 OF 1994.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1994. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April 1993.

Tamil Nadu  
Act XX of  
1951.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for the expression "three thousand rupees per mensem", the expression "three thousand and five hundred rupees per mensem" shall be substituted. Amendment of section 3.

3. In section 4 of the principal Act,—

Amendment of section 4.

(1) in sub-section (1), for the expression "three thousand rupees per mensem", the expression "three thousand and five hundred rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "two thousand and seven hundred rupees per mensem", the expression "three thousand and two hundred rupees per mensem" shall be substituted.

4. In section 6-A of the principal Act,—

Amendment of section 6-A.

(1) in sub-section (1), for the expression "two thousand and seven hundred rupees per mensem", the expression "three thousand and two hundred rupees per mensem" shall be substituted ;

(2) in sub-section (2), for the expression "two thousand and seven hundred rupees per mensem", the expression "three thousand and two hundred rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,—

Amendment of section 12.

(1) in sub-section (1), in clause (a), for the expression "one thousand rupees per mensem", the expression "one thousand two hundred and fifty rupees per mensem" shall be substituted ;

(2) in sub-section (1-AA), after the expression "constituency allowance of two hundred and fifty rupees per mensem", the expression " and a postal allowance of two hundred and fifty rupees per mensem" shall be added.

(3) in sub-section (2),—

(a) in the opening portion, after the expression "constituency allowance", the expression "and the postal allowance" shall be inserted ;

(b) in the proviso, after the expression "the constituency allowance", the expression "the postal allowance" shall be inserted ;

(4) in sub-section (5), after the expression "the constituency allowance", the expression "and the postal allowance" shall be inserted.

(By order of the Governor)

M. MUNIRAMAN,

Secretary to Government, Law Department.

*The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th December 1994 and is hereby published for general information:-*

**ACT No. 57 OF 1994.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows:-

Short title and commencement.

1. (i) This Act may be called the Tamil Nadu Payment of Salaries (Third Amendment) Act, 1994.

(ii) This Act except section 7 shall be deemed to have come into force on the 1st day of April 1994.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for the expression "three thousand and five hundred rupees per mensem", the expression "four thousand and five hundred rupees per mensem" shall be substituted.

Tamil Nadu Act XX of 1951.

Amendment of section 4.

**3. In section 4 of the principal Act, —**

(1) in sub-section (1), for the expression "three thousand and five hundred rupees per mensem", the expression "four thousand and five hundred rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "three thousand and two hundred rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

Amendment of section 6-A.

**4. In section 6-A of the principal Act,—**

(1) in sub-section (1), for the expression "three thousand and two hundred rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "three thousand and two hundred rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,—

(1) in sub-section (1), in clause (a), for the expression “one thousand two hundred and fifty rupees per mensem”, the expression “one thousand and five hundred rupees per mensem” shall be substituted;

(2) in sub-section (1-A), for the expression “eight hundred rupees per mensem”, the expression “one thousand rupees per mensem” shall be substituted;

(3) in sub-section (1-AA), for the expression “constituency allowance of two hundred and fifty rupees per mensem and a postal allowance of two hundred and fifty rupees per mensem”, the expression “constituency allowance of three hundred rupees per mensem and a postal allowance of three hundred and fifty rupees per mensem” shall be substituted.

Amendment  
of section  
12.

6. In section 12-B of the principal Act, in sub-section (1),—

(1) for the expression “five hundred rupees per mensem”, the expression “seven hundred rupees per mensem” shall be substituted;

(2) in the first proviso, for the expression “one thousand rupees per mensem”, the expression “one thousand and four hundred rupees per mensem” shall be substituted.

Amendment  
of section  
12-B.

7. After section 12-B of the principal Act, the following section shall be inserted, namely:—

**“12-C. Free bus pass to former members.—** (1) Every person, who had been a member of the Legislative Assembly or the Legislative Council or both, but had ceased to be such member, shall be provided with one free non-transferable bus pass which shall entitle him to travel at any time within any part of the State of Tamil Nadu by any bus run and operated by any Transport Corporation owned by the State Government.

(2) The bus pass referred to in sub-section (1) shall be issued by such authority and in such manner as may be prescribed.”

Insertion of  
new section  
12-C.

(By order of the Governor)

**M. MUNIRAMAN,**  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th July 1995 and is hereby published for general information :-

ACT No. 11 OF 1995.

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows :-

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1995.

(2) It shall come into force at once.

Amendment of section 12-A.

2. In section 12-A of the Tamil Nadu Payment of Salaries Act, 1951, to sub-section (1), the following proviso shall be added, namely :-

Tamil Nadu Act No. XX of 1951.

“ Provided that transit by railway allowance under this sub-section shall not be paid to any member who is in receipt of free railway pass issued by the Central Government or by any other authority for having been a Member of Parliament.”.

(By order of the Governor.)

M. MUNIRAMAN,  
Secretary to Government,  
Law Department.

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 6th July 1995 and is hereby published for general information :—

ACT No. 22 OF 1995.

*An Act further to amend the Tamil Nadu Payment of Salaries Act 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1995.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951,—

Amendment of section 12-B.

(1) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1A) Where any person entitled to pension under sub-section (1) is also entitled to pension for having been a Member of Parliament, such person shall be entitled to receive the pension under sub-section (1) in addition to such pension to which he is entitled for having been a Member of Parliament.”

(2) in sub-section (3), in the second proviso, in clause (a), the words “the Parliament or” shall be omitted.

(By order of the Governor)

M. MUNIRAMAN.  
Secretary to Government,  
Law Department.

XX of  
51.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th December 1995 and is hereby published for general information;—

ACT No. 40 OF 1995.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-sixth year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Third Amendment) Act, 1995. Short title and commencement.
- (2) It shall be deemed to have come into force on the 1st day of April 1995.
2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for the expression "four thousand and five hundred rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted. Amendment of section 3.
3. In section 4 of the principal Act,— Amendment of section 4.
  - (1) in sub-section (1), for the expression "four thousand and five hundred rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.
  - (2) in sub-section (2), for the expression "four thousand rupees per mensem", the expression "four thousand and five hundred rupees per mensem" shall be substituted.
4. In section 6-A of the principal Act,— Amendment of section 6-A.
  - (1) in sub-section (1), for the expression "four thousand rupees per mensem", the expression "four thousand and five hundred rupees per mensem" shall be substituted;
  - (2) in sub-section (2), for the expression "four thousand rupees per mensem", the expression "four thousand and five hundred rupees per mensem", shall be substituted.
5. In section 12 of the principal Act,— Amendment of section 12.
  - (1) in sub-section (1), in clause (a), for the expression "one thousand and five hundred rupees per mensem", the expression "one thousand and seven hundred rupees per mensem" shall be substituted;
  - (2) in sub-section (1-AA), for the expression "constituency allowance of three hundred rupees per mensem and a postal allowance of three hundred and fifty rupees per mensem", the expression "constituency allowance of four hundred rupees per mensem and a postal allowance of four hundred and fifty rupees per mensem" shall be substituted;
  - (3) in sub-section (4-B), for the expression "eight hundred rupees per mensem", the expression "nine hundred rupees per mensem" shall be substituted.
6. In section 12-B of the principal Act, in sub-section (1), — Amendment of section 12 B
  - (1) for the expression "seven hundred rupees per mensem", the expression "eight hundred rupees per mensem" shall be substituted;
  - (2) in the first proviso,—
    - (a) for the expression "fifty rupees per mensem", the expression "one hundred rupees per mensem" shall be substituted,
    - (b) for the expression "one thousand and four hundred rupees per mensem", the expression "one thousand and five hundred rupees per mensem" shall be substituted.

(By order of the Governor)

M. MUNIRAMAN,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th February 1997 and is hereby published for general information :—

## ACT NO. 9 OF 1997.

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1997.

Short title  
and commence-  
ment.

(2) It shall be deemed to have come into force on the 28th day of August 1996.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for the expression "five thousand rupees per mensem" the expression "seven thousand rupees per mensem" shall be substituted.

Amendment of  
section 3,

3. In section 4 of the principal Act,—

Amendment  
of section 4,

(1) in sub-section (1), for the expression "five thousand rupees per mensem", the expression "seven thousand rupees per mensem" shall be substituted ;

(2) in sub-section (2), for the expression "four thousand and five hundred rupees per mensem", the expression "six thousand and five hundred rupees per mensem" shall be substituted.

4. In section 6-A of the principal Act,—

Amendment  
of section 6-A.

(1) in sub-section (1), for the expression "four thousand and five hundred rupees per mensem" the expression "six thousand and five hundred rupees per mensem" shall be substituted ;

(2) in sub-section (2), for the expression "four thousand and five hundred rupees per mensem", the expression "six thousand and five hundred rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,—

Amendment  
of section 12

(1) in sub-section (1), in clause (a), for the expression "one thousand and seven hundred rupees per mensem", the expression "two thousand rupees per mensem" shall be substituted :

(2) in sub-section (1-A), for the expression "one thousand rupees per mensem", the expression "one thousand and five hundred rupees per mensem" shall be substituted :

(3) in sub-section (1-AA), for the expression "constituency allowance of four hundred rupees per mensem and a postal allowance of four hundred and fifty rupees per mensem", the expression "constituency allowance of six hundred and twenty five rupees per mensem and a postal allowance of six hundred and twenty five rupees per mensem" shall be substituted ;

(4) in sub-section (4-B), for the expression "nine hundred rupees per mensem", the expression "one thousand two hundred and fifty rupees per mensem" shall be substituted.

Amendment  
section 12-C.

6. In section 12-C of the principal Act, in sub-section (1), for the expression "which shall entitle him to travel at any time," the expression "which shall entitle him to travel either singly or with his or her spouse or with any other companion at any time" shall be substituted.

(By order of the Governor)

No

A. K. RAJAN,  
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th May 1997 and is hereby published for general information :—

ACT No. 23 OF 1997.

An Act to repeal the Tamil Nadu Payment of Salaries (Amendment) Act, 1994.

BE it enacted by the Legislative Assembly of the state of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

**Short title.**


1. This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Repeal Act, 1997.

**Repeal**

2. The Tamil Nadu Payment of Salaries (Amendment) Act, 1994, is hereby repealed.

Tamil Nadu  
31 of 1997

(By order of the Governor.)

  
A. K. RAJAN.  
Secretary to Government, Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th October 1997 and is hereby published for general information :—

**ACT No. 52 OF 1997.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 1997. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of April 1997.

Tamil Nadu Act XX of 1951.

2. Section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act) shall be renumbered as sub-section (1) of that section and after sub-section (1) as so renumbered, the following sub-section shall be added, namely :— Amendment of section 3.

“(2) There shall be paid to the Chief Minister and to each of the other Ministers who are members of the Governor’s Council of Ministers, a compensatory allowance of two thousand rupees per mensem.”

3. In section 4 of the principal Act, after sub-section (2), the following sub-section shall be added, namely :— Amendment of section 4.

“(3) There shall be paid to the Speaker and Deputy Speaker, a compensatory allowance of two thousand rupees per mensem.”

4. In section 6-A of the principal Act, after sub-section (2), the following sub-section shall be added, namely :— Amendment of section 6-A.

“(3) There shall be paid to the Leader of the Opposition and Chief Government Whip in the Legislative Assembly, a compensatory allowance of two thousand rupees per mensem.”

5. In section 12 of the principal Act, in sub-section (1-A), for the expression “one thousand and five hundred rupees”, the expression “three thousand and five hundred rupees” shall be substituted. Amendment of section 12.

6. In section 12-B of the principal Act, — Amendment of section 12-B.

(1) in sub-section (1), for the expression “eight hundred rupees”, the expression “one thousand two hundred and fifty rupees” shall be substituted ;

(2) in the first proviso to sub-section (1), for the expression “one thousand and five hundred rupees”, the expression “two thousand and five hundred rupees” shall be substituted.

(By order of the Governor.)

**A. K. RAJAN,**  
Secretary to Government. Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th December 1998 and is hereby published for general information :—

ACT No. 40 OF 1998.

An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1998. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of June 1998.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (2), for the expression "two thousand rupees", the expression "three thousand rupees" shall be substituted. Amendment of section 3.

3. In section 4 of the principal Act, in sub-section (3), for the expression "two thousand rupees", the expression "three thousand rupees" shall be substituted. Amendment of section 4.

4. In section 6-A of the principal Act, in sub-section (3), for the expression "two thousand rupees", the expression "three thousand rupees" shall be substituted. Amendment of section 6-A.

5. In section 12 of the principal Act, — Amendment of section 12.

(1) in sub-section (1-AA), for the expression "six hundred and twenty-five rupees" in two places where it occurs, the expression "eight hundred and seventy-five rupees" shall be substituted ;

(2) in sub-section (2-A), for the expression "two hundred and fifty rupees", the expression "five hundred rupees" shall be substituted ;

(3) in sub-section (2-AA), for the expression "fifty thousand rupees", the expression "one lakh rupees" shall be substituted ;

(4) in sub-section (4-B), for the expression "one thousand two hundred and fifty rupees", the expression "one thousand seven hundred and fifty rupees" shall be substituted.

6. In section 12-B of the principal Act, in sub-section (1), — Amendment of section 12-B.

(1) for the expression "one thousand two hundred and fifty rupees", the expression "three thousand rupees" shall be substituted ;

(2) in the first proviso, for the expression "two thousand and five hundred rupees", the expression "five thousand rupees" shall be substituted ;

(3) in the second proviso, for the expression "Provided further that", the following shall be substituted, namely :—

"Provided further that where any person has served either as a Member of the Legislative Assembly or as a Member of the Legislative Council or of both for a period less than one year, there shall be paid to him a pension of two thousand rupees per mensem :

Provided also that".

(By order of the Governor.)

A. K. RAJAN,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 1st December 1999 and is hereby published for general information :—

ACT No. 41 OF 1999.

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fiftieth Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 1999. Short title and commencement.
- (2) It shall be deemed to have come into force on the 1st day of April 1999.
2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (4-B), for the expression "one thousand seven hundred and fifty rupees", the expression "two thousand seven hundred and fifty rupees" shall be substituted. Amendment of section 12.
3. In section 12-A of the principal Act, in sub-section (1), for the expression "ten thousand rupees", the expression "fifteen thousand rupees" shall be substituted. Amendment of section 12-A.
4. In section 12-B of the principal Act,— Amendment of section 12-B.
  - (1) in sub-section (1),—
    - (a) for the expression "three thousand rupees", the expression "five thousand rupees" shall be substituted;
    - (b) the first proviso shall be omitted;
    - (c) in the second proviso, for the expression "two thousand rupees", the expression "three thousand rupees" shall be substituted;
  - (2) after sub-section (2-A), the following sub-section shall be inserted, namely :—
 

“(2-B) Where any person entitled to pension under this section dies, the family of such person shall be entitled to receive fifty per cent of such pension subject to such conditions as may be prescribed.

*Explanation.*—For the purposes of this sub-section, in the case of person who is entitled to pension under this sub-section, 'family' means—

    - (i) wife in the case of a male person or husband in the case of a female person;
    - (ii) son who has not attained the age of twenty one years and unmarried daughter who has not attained the age of twenty four years including such son and daughter adopted legally;
    - (iii) father and mother in the case of unmarried person.”;
  - (3) in *Explanation-I*, the expression "and not more than five years" shall be omitted;
  - (4) *Explanation-II* shall be omitted.

(By order of the Governor)

K. PARTHASARATHY,  
Secretary to Government,  
Law Department.



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd December 2000 and is hereby published for general information:—

**ACT No. 36 OF 2000.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-first Year of the Republic of India as follows:—

Short title and  
commence-  
ment.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2000.

(2) (i) Section 3 shall be deemed to have come into force on the 15th day of November 1996;

(ii) Sub-sections (2) and (3) of section 2 shall be deemed to have come into force on the 1st day of June 2000.

Amendment of  
section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),

Tamil Nadu Act  
XX of 1951

(1) after sub-section (3), the following sub-section shall be inserted, namely:—

“(3-a) Every Member referred to in sub-section (1) shall, subject to such conditions as may be determined by rules made by the State Government, be entitled to allotment of an apartment on payment of rent of rupees two hundred and fifty per mensem:

Provided that when such Member avails the apartment accommodation, he shall not be entitled for hostel accommodation.”;

(2) after sub-section (4-C), the following sub-section shall be inserted, namely:—

“(4-D) Every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive a consolidated allowance of rupees two thousand per mensem towards the payment by such Member to an attendant who renders assistance to him.”;

(3) in sub-section (5), for the expression “the postal allowance referred to in sub-section (1-AA) and the telephone allowance referred to in sub-section (4-B)”, the expression “the postal allowance referred to in sub-section (1-AA), the telephone allowance referred to in sub-section (4-B) and the consolidated allowance referred to in sub-section (4-D)” shall be substituted.

Amendment of  
section 12-B.

3. In section 12-B of the principal Act, after sub-section (2-B), the following sub-section shall be inserted, namely:—

“(2-C) Where, on or after the 15th day of November 1996, any Member of the Legislative Assembly dies before the expiry of the term of his office, the family of such Member shall be entitled to receive a family pension of rupees two thousand and five hundred per mensem.

*Explanation.*—For the purposes of this sub-section, the word ‘family’ shall have the same meaning assigned to it in sub-section (2-B).”.

(By order of the Governor)

**K. PARTHASARATHY,**  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th May 2005 and is hereby published for general information:—

**ACT No. 5 OF 2005.**

*An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2005.

Short title and commencement.

(2) All Sections except Section 6 shall be deemed to have come into force on the 15th day of September 2001.

(3) Section 6 shall be deemed to have come into force on the 1st day of April 2005.

2. In Section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Amendment of Section 3.

(a) in sub-section (2), for the expression "three thousand rupees", the expression "six thousand rupees" shall be substituted;

(b) after sub-section (2), the following sub-section shall be added, namely:—

"(3) There shall be paid to the Chief Minister and to each of the other Ministers who are members of the Governor's Council of Ministers,—

(a) a contingency allowance of three thousand rupees per mensem; and

(b) a constituency allowance of two thousand rupees per mensem."

3. In Section 4 of the principal Act,—

Amendment of Section 4.

(a) in sub-section (2), for the expression "six thousand and five hundred rupees", the expression "seven thousand rupees" shall be substituted;

(b) in sub-section (3), for the expression "three thousand rupees", the expression "six thousand rupees" shall be substituted;

(c) after sub-section (3), the following sub-section shall be added, namely:—

"(4)(a) There shall be paid to the Speaker,—

(i) a contingency allowance of three thousand rupees per mensem; and

(ii) a constituency allowance of two thousand rupees per mensem.

(b) There shall be paid to the Deputy Speaker,—

(i) a contingency allowance of two thousand and five hundred rupees per mensem; and

(ii) a constituency allowance of two thousand rupees per mensem."

4. In Section 6-A of the principal Act,—

Amendment of Section 6A.

(a) in sub-section (1), for the expression "six thousand and five hundred rupees", the expression "seven thousand rupees" shall be substituted;

(b) in sub-section (2), for the expression "six thousand and five hundred rupees", the expression "seven thousand rupees" shall be substituted;

(c) in sub-section (3), for the expression "three thousand rupees", the expression "six thousand rupees" shall be substituted;

(d) after sub-section (3), the following sub-section shall be added, namely:—

"(4) There shall be paid to the Leader of the Opposition and Chief Government Whip in the Legislative Assembly,—

(i) a contingency allowance of two thousand and five hundred rupees per mensem; and

(ii) a constituency allowance of two thousand rupees per mensem."

Amendment of  
section 12.

5. In Section 12 of the principal Act,—

(a) in sub-section (1-A), for the expression "three thousand and five hundred rupees", the expression "four thousand rupees" shall be substituted;

(b) in sub-section (1-AA), for the expression " a constituency allowance of eight hundred and seventy five rupees per mensem and a postal allowance of eight hundred and seventy five rupees per mensem", the expression " a constituency allowance of two thousand rupees per mensem and a postal allowance of one thousand and five hundred rupees per mensem" shall be substituted;

(c) in sub-section (2-A), for the expression "five hundred rupees", the expression "one thousand rupees" shall be substituted;

(d) in sub-section (4-B), for the expression "two thousand seven hundred and fifty rupees", the expression "four thousand rupees" shall be substituted;

(e) in sub-section (4-D), for the expression "rupees two thousand", the expression "rupees two thousand and five hundred" shall be substituted.

Amendment of  
section 12-B.

6. In Section 12-B of the principal Act, in sub-section (1), for the expression "five thousand rupees", the expression "six thousand rupees" shall be substituted.

(By order of the Governor)

**L. JAYASANKARAN,**  
*Secretary to Government,*  
*Law Department.*

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th September 2006 and is hereby published for general information:—

**ACT No. 24 OF 2006.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

Short title and  
Commence-  
ment.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 1st day of April 2005.

Amendment of  
section 12-B.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951, in sub-section (2-C), for the expression "rupees two thousand and five hundred per mensem", the expression "rupees three thousand per mensem" shall be substituted.

Tamil Na  
Act X  
1951.

(By order of the Governor)

**S. DHEENADHAYALAN,**  
*Secretary to Government in-charge,  
Law Department.*

# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th December 2006 and is hereby published for general information:—

## ACT No. 31 OF 2006

**An Act** further to amend the Tamil Nadu Payment of Salaries Act, 1951.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

Short title and Commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 1st day of September 2006.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

(1) in sub-section (2), for the expression "six thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) In sub-section (3), in clause (b), for the expression "two thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act,—

(1) in sub-section (3), for the expression "six thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (4),—

(a) in clause (a), in sub-clause (ii), for the expression "two thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;

(b) in clause (b), in sub-clause (ii), for the expression "two thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

Amendment of section 6-A.

4. In section 6-A of the principal Act,—

(1) in sub-section (3), for the expression "six thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (4), in clause (ii), for the expression "two thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

Amendment of section 12.

5. In section 12 of the principal Act,—

(1) in sub-section (1-A), for the expression "four thousand rupees per mensem", the expression "six thousand rupees per mensem" shall be substituted;

(2) in sub-section (1-AA), for the expression "two thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

(By order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government-in-charge,  
Law Department.

Tamil  
Act X  
1951

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 4th November 2007 and is hereby published for general information:—

**ACT No. 31 OF 2007.**

**An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

- |  |                                      |
|--|--------------------------------------|
| <p>1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2007.</p> <p>(2) It shall be deemed to have come into force on the 1st day of April 2007.</p>   | <p>Short title and commencement.</p> |
| <p>2. In section 12 of the Tamil Nau Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—</p> <p>(1) after sub-section (4-D), the following sub-section shall be inserted, namely:—</p> <p>“(4-E) Every Member of the Legislative Assembly who does not hold any of the offices referred to in sections 3, 4, 6 and 6-A shall be entitled to receive a vehicle allowance of rupees five thousand per mensem.”;</p> <p>(2) in sub-section (5), for the expression “and the consolidated allowance referred to in sub-section (4-D)”, the expression “the consolidated allowance referred to in sub-section (4-D) and the vehicle allowance referred to in sub-section (4-E)” shall be substituted.</p>  | <p>Amendment of section 12.</p>      |
| <p>3. In section 12-A of the principal Act, in sub-section (1), for the expression “fifteen thousand rupees”, the expression “twenty thousand rupees” shall be substituted.</p>  | <p>Amendment of section 12-A.</p>    |
| <p>4. In section 12-B of the principal Act,—</p> <p>(1) in sub-section (1),—</p> <p>(a) for the expression “six thousand rupees per mensem”, the expression “seven thousand rupees per mensem” shall be substituted;</p> <p>(b) in the second proviso, for the expression “three thousand rupees”, the expression “four thousand rupees” shall be substituted;</p> <p>(2) sub-section (2-B) shall be renumbered as clause (i) of that sub-section and after clause (i) as so renumbered and before the <i>Explanation</i> thereunder, the following clause shall be inserted. namely:—</p> <p>“(ii) If there is any increase in pension by virtue of this section, the family referred to in clause (i) shall also be entitled to receive fifty percent of such increase in pension with effect from the date from which such increase in pension under this section is given effect to.”;</p> <p>(3) after sub-section (2-B), the following sub-section shall be inserted, namely:—</p> <p>“(2-BB) Where any person entitled to pension under sub-section (1) died before the 1st day of April 1999, the family of such member shall be entitled to receive a family pension of rupees three thousand per mensem.</p> | <p>Amendment of section 12-B.</p>    |

*Explanation.*—For the purposes of this sub-section, the word 'family' shall have the same meaning assigned to it in sub-section (2-B).";

(4) in sub-section (2-C), for the expression "rupees three thousand", the expression "rupees three thousand and five hundred" shall be substituted.

(By Order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government-in-charge,  
Law Department.

5/1

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th February 2008 and is hereby published for general information:—

ACT No. 6 OF 2008.

**An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.**

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2008.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of October 2007.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951, after sub-section (2-C), the following sub-section shall be inserted, namely:—

Amendment of section 12-B.

(2-CC) (i) Where, before the 15th day of November 1996, any Member of the Legislative Assembly died before the expiry of term of his office;

(ii) Where, on or before the 31st day of October 1986, any Member of the Legislative Council died before the expiry of the term of his office; the family of such member shall be entitled to receive a family pension of rupees three thousand and five hundred per mensem.

*Explanation.*—For the purposes of this sub-section, the word 'family' shall have the same meaning assigned to it in sub-section (2-B)."

(By order of the Governor)

J. DHEENADHAYALAN,  
Secretary to Government-in-charge,  
Law Department.



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th November 2008 and is hereby published for general information:—

**ACT No. 47 OF 2008.**

**An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 2008.

(2) It shall be deemed to have come into force on the 1<sup>st</sup> day of April 2008.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu  
Act XX of  
1951

(1) in sub-section (1), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "eight thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(3) in sub-section (3),—

(a) in clause (a), for the expression "three thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;

(b) in clause (b), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act,—

(1) in sub-section (1), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(3) in sub-section (3), for the expression "eight thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(4) in sub-section (4),—

(1) in clause (a),—

(a) in sub-clause (i), for the expression "three thousand rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;

(b) in sub-clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted;

(2) in clause (b),—

(a) in sub-clause (i), for the expression "two thousand and five hundred rupees per mensem", the expression "three thousand and five hundred rupees per mensem" shall be substituted;

(b) in sub-clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

Amendment of section 6-A.

4. In section 6-A of the principal Act,—

(1) in sub-section (1), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (2), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(3) in sub-section (3), for the expression "eight thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(4) in sub-section (4),—

(a) in clause (i), for the expression "two thousand and five hundred rupees per mensem", the expression "three thousand and five hundred rupees per mensem" shall be substituted;

(b) in clause (ii), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

5. In section 12 of the principal Act,—

Amendment of  
section 12.

(1) in sub-section (1), in clause (a), for the expression "two thousand rupees per mensem", the expression "three thousand rupees per mensem" shall be substituted;

(2) in sub-section (1-A), for the expression "six thousand rupees per mensem", the expression "seven thousand rupees per mensem" shall be substituted;

(3) in sub-section (1-AA), for the expression "a constituency allowance of four thousand rupees per mensem and a postal allowance of one thousand and five hundred rupees per mensem", the expression "a constituency allowance of five thousand rupees per mensem and a postal allowance of two thousand and five hundred rupees per mensem" shall be substituted;

(4) in sub-section (4-B), for the expression "four thousand rupees per mensem", the expression "five thousand rupees per mensem" shall be substituted.

6. In section 12-B of the principal Act,—

Amendment of  
section 12-B.

(1) in sub-section (1), for the expression "seven thousand rupees per mensem", the expression "eight thousand rupees per mensem" shall be substituted;

(2) in sub-section (2-C), for the expression "three thousand and five hundred rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted;

(3) in sub-section (2-CC), for the expression "three thousand and five hundred rupees per mensem", the expression "four thousand rupees per mensem" shall be substituted.

(By order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government,  
Law Department.

Tamil Nadu  
Act XX of  
1951.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 3rd August 2009 and is hereby published for general information:—

**ACT No. 13 OF 2009.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2009.

Short title and commencement.

(2) It shall be deemed to have come into force on the 29th May 2009.

Tamil Nadu  
Act XX  
of 1951.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951, for the expression “the Chief Minister”, in three places where it occurs, the expression “the Chief Minister, Deputy Chief Minister” shall be substituted.

Amendment of section 3.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 22nd January 2010 and is hereby published for general information:—

**ACT No. 1 OF 2010.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 1st day of April 2009.

Amendment of section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu Act XX of 1951.

(1) in sub-section (1), in clause (a), for the expression “three thousand rupees per mensem”, the expression “eight thousand rupees per mensem” shall be substituted;

(2) for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) Subject to such conditions and during such period as may be determined by rules made by the State Government,—

(a) every Member referred to in sub-section (1) and members of his family;

(b) every person who had been a Member of the Legislative Assembly or of the Legislative Council or of both, but ceased to be such Member at any time and members of his family; and

(c) the members of the family of the deceased Member of the Legislative Assembly or of the Legislative Council or of both;

shall be entitled free of charge to accommodation in the hospitals maintained by the State Government and also to medical treatment.”;

(3) in sub-section (4-E), for the expression “rupees five thousand per mensem”, the expression “rupees twenty thousand per mensem” shall be substituted.

Amendment of section 12-B.

3. In section 12-B of the principal Act,—

(1) in sub-section (1),—

(a) for the expression “eight thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(b) the expression “for one term” at the end shall be omitted;

(c) the second proviso shall be omitted;

(2) sub-section (2-BB) including the Explanation thereunder, sub-section (2-C) and sub-section (2-CC) including the Explanation thereunder shall be omitted;

(3) the Explanation – I shall be omitted.

(By order of the Governor)

S. DHEENADHAYALAN,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th November 2010 and is hereby published for general information:—

**ACT No. 31 OF 2010.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

Short title and Commencement.

**1.** (1) This Act may be called the Tamil Nadu Payment of Salaries (Second Amendment) Act, 2010.

(2) It shall come into force at once.

Amendment of section 12.

**2.** In section 12 of the Tamil Nadu Payment of Salaries Act, 1951, in sub-section (2-AA), for the expression “one lakh rupees”, the expression “two lakh rupees” shall be substituted.

Tamil Nadu Act XX of 1951.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 24th September 2011 and is hereby published for general information:—

**ACT No. 21 of 2011.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-second Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2011.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu  
Act  
XX of 1951.

2. In section 12-B of the Tamil Nadu Payment of Salaries Act, 1951, in sub-section (2-B), in clause (i), for the expression "dies", the expression "dies or disappears leaving his family" shall be substituted.

Amendment of section 12-B.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,  
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th February 2012 and is hereby published for general information:—

**ACT No. 2 of 2012.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2012.

(2) It shall be deemed to have come into force on the 1st day of September 2011.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), in sub-section (3), in clause (b), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Tamil Nadu Act XX of 1951.

Amendment of section 4.

3. In section 4 of the principal Act, in sub-section (4),—

(1) in clause (a), in sub-clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted;

(2) in clause (b), in sub-clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Amendment of section 6-A.

4. In section 6-A of the principal Act, in sub-section (4), in clause (ii), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem" shall be substituted.

Amendment of section 12.

5. In section 12 of the principal Act, in sub-section (1-AA), for the expression "five thousand rupees per mensem", the expression "ten thousand rupees per mensem", shall be substituted.

Amendment of section 12-B.

6. In section 12-B of the principal Act, in sub-section (1), for the expression "ten thousand rupees per mensem", the expression "twelve thousand rupees per mensem" shall be substituted.

(By order of the Governor)

G. JAYACHANDRAN,  
Secretary to Government,  
Law Department.



# TAMIL NADU GOVERNMENT GAZETTE

## EXTRAORDINARY

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CHENNAI, WEDNESDAY, JANUARY 24, 2018  
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### Part IV—Section 2

#### Tamil Nadu Acts and Ordinances

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 24th January 2018, and is hereby published for general information:—

**ACT No. 1 OF 2018.**

**An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty- eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 1st day of July 2017.

Amendment of section 3.

2. In section 3 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),—

Tamil Nadu Act XX of 1951.

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(3) in sub-section (3),-

(a) in clause (a), for the expression “four thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(b) in clause (b), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted.

Amendment of section 4.

3. In section 4 of the principal Act,-

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(3) in sub-section (3), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(4) in sub-section (4),-

(i) in clause (a),-

(a) in sub-clause (i), for the expression “four thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(b) in sub-clause (ii), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted;

(ii) in clause (b),-

(a) in sub-clause (i), for the expression “three thousand and five hundred rupees per mensem”, the expression “seven thousand and five hundred rupees per mensem” shall be substituted;

(b) in sub-clause (ii), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted;

4. In section 6-A of the principal Act,-

Amendment of  
section 6-A.

(1) in sub-section (1), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (2), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(3) in sub-section (3), for the expression “ten thousand rupees per mensem”, the expression “fifteen thousand rupees per mensem” shall be substituted;

(4) in sub-section (4),-

(a) in clause (i), for the expression “three thousand and five hundred rupees per mensem”, the expression “seven thousand and five hundred rupees per mensem” shall be substituted;

(b) in clause (ii), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted.

5. In section 12 of the principal Act,-

Amendment of  
section 12.

(1) in sub-section (1), in clause (a), for the expression “eight thousand rupees per mensem”, the expression “thirty thousand rupees per mensem” shall be substituted;

(2) in sub-section (1-A), for the expression “seven thousand rupees per mensem”, the expression “ten thousand rupees per mensem” shall be substituted;

(3) in sub-section (1-AA), for the expression “ten thousand rupees per mensem”, the expression “twenty-five thousand rupees per mensem” shall be substituted;

(4) in sub-section (4-B), for the expression “five thousand rupees per mensem”, the expression “seven thousand and five hundred rupees per mensem” shall be substituted;

(5) in sub-section (4-D), for the expression "rupees two thousand and five hundred per mensem", the expression "five thousand rupees per mensem" shall be substituted;

(6) in sub-section (4-E), for the expression "rupees twenty thousand per mensem", the expression "twenty-five thousand rupees per mensem" shall be substituted.

Amendment of  
section 12-B.

6. In section 12-B of the principal Act, in sub-section (1), for the expression "twelve thousand rupees per mensem", the expression "twenty thousand rupees per mensem" shall be substituted.

(By order of the Governor)

S.S. POOVALINGAM,  
*Secretary to Government,*  
*Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th January 2019 and is hereby published for general information:—

**ACT No. 1 OF 2019.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2019.

Short title and commencement.

(2) It shall be deemed to have come into force on the 13th day of August 2018.

Tamil Nadu Act XX of 1951.

2. After section 12-C of the Tamil Nadu Payment of Salaries Act, 1951, the following section shall be inserted, namely:—

Insertion of new section 12-D.

**“12-D. Railway fare for former Members.—**Every person, who had been a Member of the Legislative Assembly or the Legislative Council, shall be eligible for railway fare for his journey in two-tier air-conditioned class from his usual place of residence to Chennai for participating in the Independence day and Republic day Celebrations and for his return journey, subject to such conditions as may be prescribed:

Provided that railway fare under this section shall not be paid to any former Member of the Legislative Assembly or the Legislative Council, who is in receipt of free railway pass issued by the Central Government or by any other authority for having been a Member of Parliament.”.

Tamil Nadu Ordinance 1 of 2018.

3. (1) The Tamil Nadu Payment of Salaries (Second Amendment) Ordinance, 2018 is hereby repealed.

Repeal and savings.

Tamil Nadu Act XX of 1951.

(2) Notwithstanding such repeal, anything done or any action taken under the Tamil Nadu Payment of Salaries Act, 1951, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

(By order of the Governor)

S.S. POOVALINGAM,  
Secretary to Government,  
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th December 2020 and is hereby published for general information:—

**ACT No. 36 OF 2020.**

***An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 27th day of May 2018.

Amendment of section 12.

2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act), for sub-sections (3) and (3-a), the following sub-section shall be substituted, namely:—

Tamil Nadu Act XX of 1951.

“(3). Every member referred to in sub-section (1) shall, subject to such conditions as may be determined by rules made by the State Government, be entitled to allotment of an Apartment on payment of rent of Rupees two hundred and fifty per mensem.”.

Insertion of new section 12-E.

3. After section 12-D of the principal Act, the following section shall be inserted, namely: —

**“12-E. Hostel accommodation to former Members.—**Every person, who had been a Member of the Legislative Assembly or the Legislative Council shall, subject to such conditions as may be determined by the rules made by the State Government, be entitled to accommodation in the Tamil Nadu Ex-Legislators’ Hostel, on payment of rent at such rates as may be prescribed in the rules:

Provided that for attending Independence day and Republic day celebrations in Chennai, the accommodation shall be free of cost.”.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
Secretary to Government  
Law Department.



# TAMIL NADU GOVERNMENT GAZETTE

**EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 440]

CHENNAI, MONDAY, SEPTEMBER 27, 2021  
Purattasi 11, Pilava, Thiruvalluvar Aandu-2052

## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 27th September 2021 and is hereby published for general information:—

#### ACT No.19 OF 2021.

#### *An Act further to amend the Tamil Nadu Payment of Salaries Act, 1951.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Payment of Salaries (Amendment) Act, 2021. Short title and commencement.

(2) Sub-sections (1) and (4) of section 2 and section 4 shall come into force at once and all the remaining sections shall be deemed to have come into force on the 1st day of April 2020.

Tamil Nadu Act XX of 1951. 2. In section 12 of the Tamil Nadu Payment of Salaries Act, 1951 (hereinafter referred to as the principal Act),— Amendment of section 12.

(1) sub-section (2-A) shall be omitted.

(2) for sub-section (2-AA), the following sub-section shall be substituted, namely: —

“(2-AA) Where any Member of the Legislative Assembly dies before the expiry of the term of his office, his family shall be paid a lump-sum allowance of five lakh rupees.”.

(3) for sub-section (2-B) excluding the Explanation thereunder, the following sub-section shall be substituted, namely: —

“(2-B) The lump-sum allowance payable under sub-section (2-AA) shall be paid to the members of the family in equal shares.”.

(4) in sub-section (4-A), after clause (a), the following proviso shall be added, namely: —

“Provided that in case of air conditioned sleeper buses, the spouse or companion of such member shall be provided seating facility only.”.

Amendment of section 12-B. 3. In section 12-B of the principal Act, in sub-section (1), for the expression “twenty thousand rupees”, the expression “twenty five thousand rupees” shall be substituted.

Amendment of section 12-C. 4. In section 12-C of the principal Act, after sub-section (1), the following proviso shall be added, namely: —

“Provided that in case of air conditioned sleeper buses, the spouse or companion of such member shall be provided seating facility only.”.

Validation. 5. Notwithstanding anything contained in the principal Act, all acts done or proceedings taken under the principal Act, for sanctioning of lump-sum allowance or pension during the period commencing on the 1st day of April 2020 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to be validly done or taken in accordance with law as if the principal Act as amended by this Act, had been in force at all material times when such acts or proceedings were done or taken.

(By order of the Governor)

C. GOPI RAVIKUMAR,  
*Secretary to Government (Legislation),  
Law Department.*